

**BEFORE THE NATIONAL GREEN TRIBUNAL ADDITIONAL BENCH,
CHENNAI**

Original Application No. 17 of 2023

Between:

Link Valley Residents Association,
Represented by its General Secretary,
Kochi.

∴ Applicant

And:

Union of India, MOEF & CC,
Rep. by its Deputy Director General of Forests (C),
Bangalore and others

∴ Respondents

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Dated this the 18th day of October, 2023.



Counsel for the 6th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL, ADDITIONAL BENCH,
CHENNAI

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Between:-

Link Valley Residents Association,
Represented by its General Secretary,
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::: Applicant

And:-

Union of India, MOEF & CC,
Rep. by its Deputy Director General of Forests (C),
Bangalore and others

::: Respondents

ADDITIONAL REPLY
Filed on behalf of the 6th Respondent

1. The 6th Respondent is filing this Additional Reply in response to replies filed on behalf of other Respondents and to the Rejoinder now filed by the Applicant. This Respondent has already filed a detailed Preliminary Reply earlier which is on record.
2. It is respectfully submitted that case has been filed by the Applicant against this Respondent on the allegation that this Respondent has violated the conditions regarding construction of storm water drains in this Respondents Project Property. This contention is not correct and this Respondent has denied the same in its Reply. This Respondent has constructed storm water drains as directed in the EC and connected the same to the existing storm water drain on the eastern side. A perusal of the Reports filed by the other Respondents also



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confirm that this Respondent has complied with the directions in the EC and there is no violation of any condition imposed under the EC.

3. In the Report filed by the 2nd Respondent SEIAA-Kerala there is no mention of any violation of the EC conditions as alleged in the complaint. The only observation is that the Project Proponent has not submitted half-yearly compliance reports. It is however submitted that this observation is not correct since filing of half yearly reports are upto date. The half-yearly compliance report for the period April 2021 to September, 2021 was filed by this Respondent by email dated 28.12.2021, half-yearly compliance report for the period October 2011 to March, 2022 was filed by this Respondent by email dated 21.10.2022, half-yearly compliance report for the period April 2012 to September, 2022 was filed by this Respondent by email dated 15.11.2022 and half-yearly compliance report for the period October 2012 to March, 2023 was filed by this Respondent by email dated 04.08.2023. Copy of the latest half-yearly compliance report for the period October 2012 to March, 2023 is produced herewith and marked as **Exhibit R6(m)**.

4. In the report filed by the 3rd Respondent Kerala State Pollution Control Board, it is categorically stated that this Respondent has provided Storm Water Collection Pond having 803.73 Cum capacity as directed in the EC and the entire storm water is collected in the Pond. It is



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further mentioned that only the overflow, if any, from the Rain Water Storage Pond is discharged to the Drain. It is submitted that apart from the said Rain Water Pond eleven other smaller storage tanks having total storage capacity of 4.47 Cum have also been constructed in the basements of the six building blocks for rainwater harvesting. Clearly because of these huge rain water storage tanks/ponds the flow of water from this Respondent's property to the connecting drains is considerably reduced and not increased and it is only the overflow, if at all, which is carried in the drain.

5. In the Report filed by the 5th Respondent Thrikkakara Municipality it is clearly stated that based on their inspection it is seen that this Respondent has widened the storm water drain to 1.20 metres (about four feet) following the direction in the EC and constructed in the basement a pond with storage capacity of 8 lakh litres and eleven other smaller storage tanks in the basement of the building blocks of Apartment Complex having total storage capacity 4.47 lakhs litres for rain water harvesting and collection. It is also confirmed that the construction of the apartment complex is in accordance with the permit and fit for occupation and Occupancy Certificate has been issued for this apartment complex. It is thus clear that this Respondent has complied with all the requirements under the Kerala Building Rules and it is for this reason that Occupancy Certificate was also issued with



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respect to the Project and there is no allegation of any violation of any Building Rules. The Storm Water Drain has also been widened, as directed in the EC and therefore all the conditions in the Environmental Clearance Certificate have been complied with

6. These three reports clearly confirm that the complaint regarding violation of EC conditions are not true and on the contrary this Respondent has complied with the EC conditions. Since the Applicant's allegations of EC violation are now found to be incorrect the Complaint against this Respondent has to be dismissed.
7. The Report of the Municipality also makes it clear that the flooding, if any, in the Applicant's premises is caused by other reasons including-
 - (i) The width of the natural drain on the southern and northern side of Link Valley has not been widened and therefore these drains do not have capacity to carry the storm water.
 - (ii) The boundaries of this natural drain (on the northern and southern boundaries of Applicant) are shared with properties of other private parties. There are disputes and objections from these parties in the matter of widening the drain by releasing land. The Applicant has also not agreed to release their land for widening the drain.
 - (iii) ground level of Applicant's Link Valley is below the flood level of "Edachira Thodu" resulting in flow of water from the Thodu.



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(iv) the narrower two pipes laid under the PWD Road does not have enough capacity to carry out the storm water.

8. It is also stated that having studied the water logging issues the Municipality has as early as on 29-5-2020 taken up the issue with PWD and the Infopark. The Municipality has also in para 12 of their Report given three options to mitigate the issue. None of these options are related to this Respondent. In any event this Respondent also understands that the Municipality has carried out dredging in the River. In any event in September 2023 when there was heavy rain there was no flooding in the Applicant's property as can be seen from the photograph produced as **Exhibit R6(n)**
9. In the Preliminary Reply, this Respondent has pointed out the various litigations initiated by the Complainant against this Respondent before the Munsiff Court, Ernakulam, Ombudsman for Local Self Government Institutions, Writ Appeal before the Kerala High Court and the present complaint before this Hon'ble Tribunal, all with respect to the Storm Water Drain which clearly point to an abuse of the process of law. The Writ Appeal in the Kerala High Court had come up on 25.09,2023 before a Bench comprising the Hon'ble Chief Justice and Justice V.G.Arun when despite this issue being agitated before this Hon'ble Tribunal the above Applicant sought an adjournment for hearing the Appeal and accordingly, the matter was adjourned for hearing. Clearly,



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the Applicant cannot be permitted to agitate the same issue before multiple forums and this is an abuse of the process of law. The attempt of the Applicant is to harass this Respondent by continuing litigations on the same subject matter before various Courts, Authority and Tribunal. The Applicant having not approached this Hon'ble Tribunal with clean hands this Application is to be dismissed with cost. In any event the authorities have confirmed that this Respondent has widened the Drain as directed in the EC and also constructed adequate rain water harvesting ponds/tanks as directed in the EC and have maintained the Drain to ensure over flow of rain water is properly discharged and therefore, there is strict compliance with the conditions in the Environmental Clearance Certificate.

10. The residential apartment complex was completed within the time granted by RERA and Occupancy Certificate was issued on 20-12-2022. The original plan approval was for the Apartment Complex, a commercial complex and a Villa Project. Only the Apartment Complex was completed and hence the Occupancy certificate was issued as Partial relating to the Apartment Complex alone. The issue of Occupancy Certificate is an admission of compliance with all the building rules and plans as far as the Apartment complex is concerned. Occupancy Certificates for other portions of the original proposed project was never applied by this Respondent as these have not been



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executed and the reference to final completion is with respect to these portions. This Respondent has also ensured that there is no flooding by complying with all directions and conditions prescribed and there are no complaints whatsoever with respect to the same.

11. At the sitting on 25.08.2023 this Hon'ble Tribunal has stated that this Respondent should consider whether the capacity of the Rain water collection pond can be increased. It is respectfully submitted that this Respondent has already constructed huge rainwater ponds and tanks having total capacity of 1247 cum which is in strict compliance of directions in the EC and sufficient for two weeks. The PCB has stated that this is sufficient to collect the entire rain water and only overflow if any will be carried in the drain. Further the depth of the storm water drain is itself one to two metres and the entire overflow water, if any, is drained off without any flooding to the existing storm water drains. Ever since these ponds/drains were constructed there has also been no complaint from the Applicant regarding any flooding. It is to be noted that the building plans for the Project are approved not only by the Municipality but also by RERA. The RERA Act, among others, also makes it clear that once such plans are approved no changes are allowed to be made by the Builder, other than minor alterations, since third party rights are involved. Over 420 apartments have already been sold by executing sale deeds transferring rights over the land in



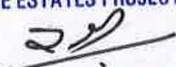
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question to these 420 odd apartment owners who have thus become part owners of the land now but are not in the party array. No alterations to the existing layout and constructions are permissible without their consent and it is therefore not possible to increase the capacity of the tanks at this stage. In any event, the Apartment Project was constructed in different levels as the elevation difference from the main approach road and the centre of this Respondents project is about twenty metres as noted in the EC. Excavation was minimized and carried out as directed in the EC. This Respondent has completed the construction following these directions in the EC and six residential blocks each having 18 floors and comprising 602 apartments and a Club House have been constructed and the project is completed and handed over. A set of photographs showing the completed apartment block is produced and marked Exhibit R6(o). As per the KMBR rules the residential building blocks have been constructed covering sixty percent of the area of the plot and the balance area comprise internal roads and landscape on the undulating terrain. The car parks are constructed in the basement of the building blocks and the rain water storage pond and tanks are constructed in the basement beneath the car parks roads and landscape area on pile foundation as all heavy structures including the buildings and water tanks should be constructed only over pile foundation. Since all the basements are constructed, there is no space for placing any further piling rigs and for



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the piling of any structures. Common amenities like pipe lines etc are also laid. The lie of the Project Property is also such that at this stage, after completion of the entire construction, it is not possible to build additional storage tanks or increase the capacity of existing storage tanks. Already around 200 families with children are staying in the complex presently and any additional constructions underground may cause safety issues and damage to the buildings already constructed. All considered it is not feasible to construct any more water storage tanks at the site. In any event considering the Reports of the other Respondents it is evident that there is no proof whatsoever of any flooding in the Applicant's Property caused by overflow of rain water from this Respondent's project property and on the contrary it is because of other reasons as stated by the Municipality.

12. The various allegations now raised in the Rejoinder filed by the Applicant are false and are denied. The attempt of the Applicant to now change the very basis of the case cannot be permitted. In the Original Application, the complaint is that they are affected by the "lack of proper storm water drain" in the project property. The Respondents including the statutory and regulatory authorities have filed objections confirming that there is no violation of any EC conditions with respect to storm water drains. Obviously seeing this, in the Rejoinder the Applicant has now changed their case and made allegations that this



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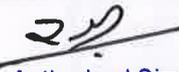

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Respondent has constructed conditional storm water drains (referred to in the Rejoinder as "Canals") and that this Respondent has raised the height of the land which is now alleged as the reason for flooding. This is absolutely a new case made without any basis and solely to harass this Respondent. The Respondent cannot be permitted to change the basis of their complaint and the conduct of the Applicant should be deprecated and the Application should be dismissed with costs.

13. Without prejudice to the above, the various allegations in paras 2 to 14 of the Rejoinder, which are mainly repetitive, are false and are denied.
14. The allegations in the Rejoinder that Annexure A10 shows the then existing canals of the area as on 2013 is absolutely false and are denied. A mere perusal of Annexure A10 will show that this is the plan approved by the Municipality while granting Building Permit. In the said plan the layout of the buildings as well as the proposed storm water drainage channels are shown. These storm water drains are not existing canals but are the drains proposed by this Respondent. The plan was approved and it is this plan, which was considered by the 2nd Respondent while issuing Annexure A3 Environmental Clearance Certificate. The plan had shown construction of proposed storm water drains including adjoining the boundary of the Applicant's property with width of between 0.5 to 0.70 meters. In Annexure A3 the planned drains were found to be inadequate and it was directed to widen the



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same with connectivity to the existing storm water drain on the eastern side. Therefore, this Respondent increased the width of the storm water drains to about 1.2 meters (about 4 feet) and constructed the same. The drain has a depth of about 2 meters and is connecting to the existing storm water drain on either side. The present allegation now regarding the construction of these drains is absolutely baseless and is denied. In short, while the complaint in the Original Application was that this Respondent has not constructed the storm water drains as directed in the EC, now in the Rejoinder the Applicant says that this storm water drains are in addition to what is shown in Annexure A10. Clearly the width of the storm water drains in Annexure A10 was increased as directed in Annexure A3 Environment Certificate. The allegation that this Respondent has constructed several "canals" is absolutely false and is denied. There are no canals in the project property. The project property only has storm water drains to effectively carry out any excess water to prevent flooding. The contradiction of the averments in the Original Application and now in the Rejoinder of the Applicant clearly show the hollowness of the Complaint and that they are made without any basis to try and get over the various Reports and Counter Affidavits filed to the effect that this Respondent has strictly complied with the EC condition with regard to construction of storm water drains. It is also important to note that there is no overflow of water from these storm water drains to the



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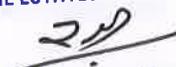

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Applicant's property and in fact ever since these drains were constructed there have been no complaints of flooding in the Applicant's properties.

15. The new further allegation that this Respondent has raised the height of the land to the top of the boundary wall of the nearby residents and this is the main reason for flooding is absolutely false and is denied. The observation in Annexure A3 that existing elevation along the boundary with the adjacent plots should be maintained as it is, is in the first place not a condition but was only mentioned as a point to be considered. The observation also refers to elevation and not level of the land. In any view of the matter, the level of the land within the Respondent's Project Property along the boundary with adjacent plots existing at the time of the plan approval has been maintained and the allegations to the contrary are denied. The approved plans and the admitted lie of the properties in question makes it clear that the elevation of that part of this Respondent's project property where the buildings were to be constructed were at all times clearly higher than that of the Applicant's property and this is also taken note of in Annexure A3 and A10. The construction of the project was done as per the said approved master plan and the construction has also been approved



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16. The present allegation is in clear contradiction with the case put forward by the Applicant in the Original Suit filed by them in the Munsiff Court as can be seen by a mere perusal of Exhibit R6(d). The case in the plaint is that the Applicant's property is encircled by a drainage having an approximate length of 250 meters which separates the project site of this Respondent with the Applicant's property. This drain however lies within this Respondent's project and belongs to this Respondent and this is the drain that was constructed by this Respondent as proposed in Annexure A10 plan and modified by Annexure A3 Environment Certificate. This drain which is now widened to about 4 feet lies along the boundary of the Applicant's property. This drain remains at the same level and in fact the depth of this drain being about 2 meters is in fact slightly lower than the ground level of the Applicant's properties. As a result the Applicant has now connected to this drain the drains within their property as well as various waste drains from the houses of the Applicant's residents bordering this drain. Now therefore, the storm water as well as waste water from the Applicant's properties is now discharged into this drain. This can clearly be seen on a physical examination and the various photographs produced herewith as Exhibit R(p). The side walls of the drain has been concreted by this Respondent. The buildings and other construction approved in Annexure A10 plan stands more than four feet away from the boundary of the Applicant's property and the



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level of the land where the constructions were proposed was already higher than the level of the Applicant's property and this is also taken note of in the elevation levels mentioned in the approved plans as well as Annexure A3. In fact the specific case of the Complainant is also that their property lies in a valley and therefore on a lower level than that of this Respondent's project property. The allegation that this Respondent has raised height of the land is absolutely false as the level of the land by nature was always higher than that of the Applicants. The construction has been carried out by this Respondent strictly in compliance of A3 and approved plans.

17. The photographs produced as Annexure A8 is clearly misleading and the Applicant has conveniently taken photographs of only a portion of the boundary with this Respondent. The boundary wall of this Respondent's project property was sought to be constructed adjacent to the boundary wall of the Applicant's properties to ensure safety and convenience including to the houses of the Applicant's members lying adjacent to this Respondent's project property. Likewise the storm water drain constructed by this Respondent also had to be covered and could not be left as an open drain as that will create hygiene issues particularly in view of the discharge of waste water from the Applicant's Properties. Therefore, the drain was sought to be covered by providing concrete covers and a portion of the drain was so covered, after providing manholes and weepholes to enable proper drainage and



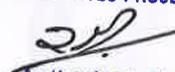
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cleaning of the drain beneath. While these constructions were going on the Complainant filed the Suit before the Munsiff Court and obtained an injunction against this Respondent from executing further works on the drain. As soon as the Injunction Order was served, further work on the boundary wall and covering the remaining portion of the drain was stopped. The Injunction was obtained by misleading the Lower Court since the entire extent of land on which the drain is constructed lies in the property of this Respondent and this Respondent is therefore entitled to carry out any construction / covering of the drains. This Respondent has filed detailed written statement and is awaiting final trial and disposal of the Suit. A perusal of the photographs produced by this Respondent will show the portions of the drain lying open as well as the portions which were covered. The photographs produced by the Applicant as Annexure A8 shows only the portion where the drain is covered and is filed only to mislead this Honourable Tribunal. Any inspection of the property will show that the level of the land along with boundary with the adjacent plots of the Complainant's residence remains the same and this Respondent has not raised the same. The level and elevation of the land on which the buildings were to be constructed in this Respondents' project site is clearly mentioned in all the plans and in Annexure A3. These levels were clearly higher than that of the Applicant's property. Annexure A3 also gives directions as to how excavations are to be carried out with reinforcement support after



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taking note of the levels of the proposed buildings, club house, elevated roads etc.. The construction which is now complete has been carried out strictly in accordance with all permits and approvals including Annexure A3 and the allegation that there is a violation of Annexure 3 is absolutely without any basis, false and denied.

18. Various averments now raised for the first time that this Respondent has raised level of the land is absolutely false and is denied and there is no violation of any condition of Annexure A3. This Respondent had produced Exhibit R6(j) only to show a birds eye view of the project property as well as the Applicant's property. Annexure A10 is the plan approved along with building permit. The constructions have been made strictly in accordance with such permits. The allegation that there is violation of condition No.5 and 12 of the layout approval is absolutely false and is denied. The site plan was always available at the construction site. The inconvenience to residents refers to inconvenience at the time of construction. In fact the construction is already completed and occupancy certificate is issued. The allegation that the same refers to flood mitigation measures is incorrect and is denied. In any event, this Respondent has completed its construction strictly in accordance with the approved plans and there has been no flooding either in the Respondent's property or in the neighboring property due to the construction by this Respondent.



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19. The allegation that there is violation of Building Rules is absolutely false and is denied. In any event there is a separate Tribunal set up specifically to consider any violation to the Building Rules under the Kerala Municipalities Act and the fact no such application has been made before that Tribunal is again proof that there is no building rules violation. The allegation that there is violation of Environmental Protection Act and Solid Waste Management Rules are also false and is denied and there is no violation to any of the provisions by this Respondent.
20. Various allegations in the Rejoinder that there is collusion between this Respondent and other authorities are absolutely false and are denied. The Respondent authorities have filed their reports independently and the same clearly show that there is no violation of any provision of law or permits. The allegations of collusion are simply without any basis and the same should be severely dealt with by this Honourable Tribunal.
21. The observation in the PCB report with respect to the sewage treatment plant has to be considered taking into consideration the facilities provided as well as the occupation statistics. There is no doubt that an STP has been provided in this Respondent's project site as without it the occupancy certificate would not have been issued. The delivery of apartments started in March 2023 and the allottees



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thereafter started internal installations in the apartments which in fact is going on even now. When the Pollution Control Board inspected the property clearly the residents had not started occupying the premises even though the internal installation was going on. The Rejoinder is filed in October, while the Pollution Control Board's report is filed in July and the inspection by the Pollution Control Board was even earlier. At that time there very few residents in the apartment complexes which did not constitute the minimum number required to make the STP's functional. There are two STP in this respondent's project of capacity 280 kld and 95kld and the collection tank capacity of the STP is large that it can hold the sewage waste for 3-4 months with aeration process without disposing. This respondent has also installed flow meters in the STP and the STP units are functioning properly. A Photograph of the STP installed is produced as **Exhibit R(q)**.

23. As said earlier this Respondent has taken measures as advised by the all the authorities and complied with the same. There are no canals constructed in the property other than the storm water drains. The level of the ground level has not been raised and the already existing difference has been maintained. The Occupancy Certificate has been issued to this respondent after inspecting the premises and on compliance of all the regulations set forth. Taking into consideration that the Applicant has sought to raise fresh allegations in the Rejoinder when it realized that the original complaint has got no legs to stand on



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in view of the consistent reports filed by the Respondents this Tribunal should take serious note of the conduct of the Complainant in now raising false allegations and dismiss the Application with costs.

24. It is therefore humbly prayed that the Complaint against this Respondent ought to be dismissed. This Respondent seeks liberty to file additional documents and replies as and when found necessary.

Dated this the 17th day of October, 2023.

For Prestige Estate Projects Ltd



A handwritten signature in black ink, appearing to be "T.V.", written over a horizontal line.

THANKACHAN THOMAS.V
Authorised Signatory
6th Respondent

VERIFICATION

I, Thankachan Thomas.V, aged 62 years, son of V.U.Thomas, residing at Prestige Neptunes Courtyard, Marine Drive, Kochi, do hereby declare that I am the Authorized Signatory of the 6th Respondent Prestige Estate Projects Ltd., that as such I am able, competent and authorized to sign and verify this Objections on its behalf and that the facts stated in paragraphs 1 to 12 herein are true and correct to the best of my knowledge, information and belief.



A handwritten signature in black ink, appearing to be "T.V.", written over a horizontal line.

THANKACHAN THOMAS V

**BEFORE THE NATIONAL GREEN TRIBUNAL ADDITIONAL BENCH,
CHENNAI**

Original Application No. 17 of 2023

Between:-

Link Valley Residents Association,
Kochi.

∴ Applicant

And:-

Union of India, MOEF & CC,
Rep by its Deputy Director General of Forests (C),
Bangalore and others

∴ Respondents

AFFIDAVIT

I, Thankachan Thomas V, aged 63 years, son of V.U. Thomas, residing at Prestige Neptunes Courtyard, Marine Drive, Kochi, do hereby solemnly affirm and state as follows:-

1. I am the Authorized Signatory of the 6th Respondent in the above case and as such I am conversant with the facts of the case and am able to depose to the same.
2. All the facts stated in paragraphs 1 to 24 of the Additional Reply are true to the best of my knowledge, information and belief.

All the facts stated above are true.

Dated at Ernakulam on this the 17th October 2023.




Thankachan Thomas V
Deponent

Solemnly affirmed and signed before me by the Deponent who is personally known to me on this the 17th day of October, 2023 at my office at Ernakulam.


(ISAAC THOMAS)
Advocate

**Half Yearly Compliance Report of
Stipulated General, Green & Specific Conditions of
Environmental Clearance**

(Period: October 2022 – March 2023)

For

**Residential cum Commercial Building Project
'PRESTIGE HILLSIDE GATEWAY'**

(EC No. 14/2017)

File No: 588/SEIAA/EC3/4504/2014 dated 30/01/2017

AT

SY NOS. 671/1, 674/1, 675/4

KAKKANAD VILLAGE

KANAYANOOR TALUK

ERNAKULAM DISTRICT

Proponent

M/s PRESTIGE ESTATES PROJECTS LTD

Prestige TMS Square, 8th Floor

Edapally PO, Ernakulam

Kerala - 682024

Submitted to

Ministry of Environment Forest and Climate Change (MoEF&CC)/SEIAA, Kerala

Prepared by

ULTRA TECH

ENVIRONMENTAL CONSULTANCY AND LABORATORY

NABET Accredited EIA Consulting Organization

Certificate No.: NABET/EIA/2023/ RA 0194_Rev 01, Valid till 18 Oct 2024

First Floor, Door No. 55/1308-B, Club Road, Girinagar

Kadavanthra, Kochi- 682 020

Contact: 0484-4011173 , Email: kochi@ultratech.in

Website: www.ultratech.in



To

Date: 25-07-2023

**The Regional Director,
MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th floor, E&F Wings, Block II,
Koramangala, Bangalore**

**Sub: Report of Compliance of conditions stipulated in the Environmental Clearance for the
Building Project 'Prestige Hillside Gateway, Kakkanad, Ernakulam' located in Survey Nos.
671/1, 674/1, 675/4, at Kakkanad Village, Kanayanoor Taluk, Ernakulam District.**

Ref: Environmental Clearance No: 14/2017, File No.: 588/SEIAA/EC3/4504/2014 dated 30/01/2017

Respected Sir,

Our Building project 'Prestige Hillside Gateway, Kakkanad, Ernakulam' located in Survey Nos. 671/1, 674/1, 675/4, at Kakkanad Village, Kanayanoor Taluk, Ernakulam District was accorded Environmental Clearance vide File No. 588/SEIAA/EC3/4504/2014 dated 30/01/2017.

The report of compliance to the green, general and specific, conditions of the Environmental Clearance for the period of October 2022 – March 2023 is enclosed for your kind perusal.

Yours Sincerely

For **Prestige Estate Projects Ltd.**


Thankachan Thomas V
Senior Vice President

Copy to:

The Member Secretary
State Environment Impact Assessment Authority (SEIAA)
Directorate of Climate Change, 4th Floor, KSRTC Bus Terminal
Thiruvananthapuram, Kerala State

**Prestige Estates Projects Ltd., #801, 8th Floor, Prestige TMS Square, NH- 66 Bypass, Padivattom, Edappally, Kochi - 682024
Tel: +91 484 4025555, 4030000, Fax: +91 484 4026666, Email: cochin@prestigeconstructions.com**

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CIN : L07010KA1997PLC022322

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*Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
(EC No. 14/2017) 'October 2022- March 2023'*

CHAPTER 1. INTRODUCTION AND PROJECT DESCRIPTION

'Prestige Hillside Gateway' is a Residential cum Commercial building project, which is located in Survey Nos. 671/1, 674/1, 675/4 at Kakkanad Village, Thrikkakara Municipality, Kanayannur Taluk, Ernakulam District, Kerala State.

The proponent applied for Environment Clearance and obtained the same from State Environment Impact Assessment Authority, Kerala vide EC No. 588/SEIAA/EC3/4504/2014 dated 30/01/2017. Copy of the Environmental Clearance letter is attached as **Annexure 1**. Building Permit for the project was obtained from the Thrikkakara Municipality vide permit no. BA/1337/13 dated 06/10/2015 and was renewed for a further period up to 04/10/2024. Copy of renewed building permit is attached as **Annexure 2**. Photographs of current construction stage is attached as **Annexure 3**. The Construction of residential towers has been completed and the construction of residential villas are going on. The Construction works of Retail & Assembly block has not started.

All the mitigation measures are being taken to control the pollution level during the construction phase. Renewed Consent to Establish from Kerala State Pollution Control Board was obtained vide file no. PCB/HO/EKM-I/O14ERR282370/2021. Copy of the Renewed Consent from Kerala State Pollution Control Board is attached as **Annexure 4**. Consent to Operate was obtained from Kerala State Pollution Control Board vide file no. KSPCB/ER1/ICO/10009456/2022.

Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
(EC No. 14/2017) 'October 2022- March 2023'

CHAPTER 2. BRIEF SUMMARY OF THE PROJECT

| Item | Description |
|----------------------------------|--|
| Name of the project | Prestige Hillside Gateway Residential Cum Commercial Building Project of M/s Prestige Estates Projects Ltd situated at Kakkanad Village, Thrikakkara Municipality, Kanayannur Taluk, Ernakulam District. |
| Category/Subcategory & Schedule | Category B1, Schedule 8(b) |
| Location | Kakkanad Village, Thrikakkara Municipality |
| Plot/Survey/Khasra No. | Sy No: 671/1, 674/1, 675/4 |
| District | Ernakulam |
| Taluk | Kanayannur |
| Village | Kakkanad |
| GPS co-ordinates | Latitude (N) 10° 00' 53.50" N |
| | Longitude (E) 76° 21' 28.68" E |
| Total Built up area | 2,09,264.09 m ² |
| Total plot area | 50,961 m ² |
| Deductions | 446.87 m ² |
| Net Plot area | 50,514.13 m ² |
| Details of Buildings | <ul style="list-style-type: none"> • Block 1: Retail and Assembly • Block 2 – 5 & 7: Residential Towers • Block 6: Club house • Block 8 - 25: Residential Villas |
| Maximum height from ground level | 59.20 m |
| FSI Area | 123431.99 m ² |
| FSI | 2.44 |
| Coverage | 61.67% |
| Total Green Area | 15,000 m ² <ul style="list-style-type: none"> • Ground: 8,287.9 m² • Podium: 6,101.2 m² • Turf Paved Area: 610.9 m² |

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| No. of floors, Height and Area of Building | Name of Building | No. of Floors | Height of Building (m) | Area (m ²) |
|--|---|---------------|------------------------|------------------------|
| | Block 1: Retail and Assembly | -3B+ LG+G+4 | 30 | 62,872.36 |
| | Block 2: Tower 1 | -3B+G+18 | 58.55 | 17,037.53 |
| | Block 3: Tower 2 & 3 | -2B+G+18 | 59.10 | 20,252.12 |
| | Block 4: Tower 4 | -2B+G+18 | 59.10 | 14,902.69 |
| | Block 5: Tower 5 | -2B+G+18 | 59.20 | 12,700.47 |
| | Block 6: Club house | -2B+G+2 | 16 | 2725.06 |
| | Block 7: Tower 6 | -2B+G+18 | 58.55 | 12,038.36 |
| | Block 8 to 14 and 22 to 25: Residential Villas | G+2 | 16 | 7,011.4 |
| | Block 15 to 21: Residential Villas | 1LG+G+1 | 12.17 | 2,920.26 |
| Project cost | INR 300 crores | | | |
| Total Expected Population | <ul style="list-style-type: none"> Residential (Towers): 2,913 people Residential Villas: 270 people Club house / Recreational area: 291 people Retails, Assembly, Theatres: 8,941 people | | | |
| Water requirement | Total: 668 KLD <ul style="list-style-type: none"> Monsoon Season :220 kLD Non-Monsoon Season: 237 kLD | | | |
| Rain water harvesting | Residential and Club house: 434 m ³ Retail and Assembly: 350 m ³ | | | |

Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway' (EC No. 14/2017) 'October 2022- March 2023'

CHAPTER 3. COMPLIANCE OF STIPULATED CONDITIONS OF EC

3.1 PART A – GREEN CONDITIONS BY SEIAA, KERALA

| Sr. No | Conditions of Environmental Clearance | Status of Compliance |
|--------|---|--|
| 1. | There shall be RWH facility with adequate capacity | <p>Being Complied.</p> <p>Rain water harvesting facility of capacity 434 m³ was constructed for residential tower and Club house. Rainwater harvesting tank of 350 m³ capacity is proposed for Retail and Assembly.</p> <p>Water sources for operational phase:</p> <ul style="list-style-type: none"> • KWA • Existing Open Well • RWH • Treated wastewater <p>Rainwater runoff from the roofs will be collected in rainwater harvesting tanks in the project site. The stored rainwater will be used for domestic purposes, landscape management and flushing.</p> |
| 2. | Technology and capacity of STP to be indicated with discharge point (if any) of the treated effluent water not conforming to specifications shall not be let out waterbodies. | <p>Agreed to comply</p> <p>Sewage treatment plant of capacity 280 kLD is constructed for Tower- 1,2,3,4,5 & Club House and STP of 95 kLD capacity is constructed for Tower-6 & Villas.</p> <p>STP of capacity 170 kLD will be constructed for the management of wastewater from Retail and Assembly block</p> <p>Treated wastewater will be reused for flushing, greenbelt development, car washing and HVAC purposes. The STP and the reuse plan of the treated water is designed so as to ensure 'zero water discharge' principle and there will not be any discharge of treated water to water bodies.</p> |
| 3. | Effluent water not conforming to specifications shall not be let out to waterbodies. | <p>Agreed to comply</p> <p>During construction phase, temporary toilets facilities are provided for labourers at site. Apart from this, there is a labour housing facility with all necessary amenities including adequate number of toilets with septic tanks for construction labourers available at a plot</p> |

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| Sr. No | Conditions of Environmental Clearance | Status of Compliance |
|--------|---|--|
| | | adjacent to the project site. Water is not discharged out during the construction phase. The effluent water generated during operation phase will be treated in STP and the treated water will be confirming to specifications. The STP and the reuse plan of the treated water is designed so as to ensure 'zero water discharge' principle and there will not be any discharge of effluent or treated water to water bodies. |
| 4. | Maximum reuse of grey water for toilet flushing and gardening and construction work shall be ensured. | Agreed to comply Dual plumbing system is followed for the reuse of grey water during the operation phase. Treated wastewater will be reused for flushing, greenbelt development, car washing and HVAC purposes. The STP and the reuse plan of the treated water is designed so as to ensure 'zero water discharge' principle. |
| 5. | Dual plumbing for flushing shall be done | Agreed to comply Dual plumbing system is provided in buildings. During operation phase, the grey water will be treated in STP and will be reused for flushing purpose as well as for greenbelt development, car washing and HVAC purposes. |
| 6. | Provision for disposal of e – waste, solid wastes, non-biodegradables and separate parking facilities for the building shall be provided. | Agreed to comply During operation phase, the total quantity of domestic solid waste expected is approximately 3.81 T/day. The project proponent has proposed the provision for segregation and collection of biodegradable, non-biodegradable waste and E-waste. Biodegradable waste will be treated in organic waste converter of capacity 1000 kg/day (184 sq.mt) and 750 kg/day (70 sq.mt). The non-biodegradable waste will be handed over to recyclers. Expected E-waste generation is 0.07 T/year which shall be disposed-off with the help authorized E-waste recyclers. The generated waste will be handled following MSW, E-waste and hazardous waste management rules 2016. Parking areas are provided in the basement levels of all towers. |

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| Sr. No | Conditions of Environmental Clearance | Status of Compliance |
|--------|---|--|
| 7. | Generation of solar energy to be mandatory for own use and/ or to be provided to the grid | <p>Agreed to comply</p> <p>Solar panels will be installed to generate renewable energy for reducing the usage of conventional energy resources. Solar energy generated will be harnessed in the best possible way for satisfying the energy requirements. During operation phase, solar energy will be used for 30% of external lighting at the project premises.</p> |
| 8. | There shall not be any compromise on safety conditions and facilities to be provided by the project proponent, which shall be ensured for occupation, regularisation or consent to operate. | <p>Being complied.</p> <p>Personal protective devices such as gloves, helmets, masks, earmuffs, ear plugs, safety belts etc. are provided to workers in construction phase.</p> <p>Proper sanitation and water supply facilities are provided to the labourers during construction phase.</p> <p>Fire Tender Movement Plan is prepared for handling fire emergency situations. Adequate number of firefighting equipment and fire assembly points are established at site to ensure safety at site. NOC from Fire and rescue services is obtained. The Fire safety clearance is attached as Annexure 6.</p> |

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(EC No. 14/2017) 'October 2022- March 2023'*

3.2 PART B – GENERAL CONDITIONS BY SEIAA, KERALA

| Sr. No | Conditions of Environmental Clearance | Status of Compliance | | | | | | | | | | | | | | | |
|-------------------------|---|--|------|-------------|----------------|-------------------------|---|------------|------------------|--------------|------------|--------------------|--------------|------------|-----------------|---------------|------------|
| 1. | Rain Water Harvesting facility should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified | Being complied. Rain water harvesting facility of capacity 434 m ³ is constructed for residential and Club house. The rainwater harvesting tank of capacity 350 m ³ is proposed for Retail and Assembly. Rainwater runoff from the roof will be collected in rainwater harvesting tank at the project site. The stored rainwater will be used for domestic, green belt development and flushing purposes. | | | | | | | | | | | | | | | |
| 2. | Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional. | Complied. An Environment Monitoring Cell has been formed with Mr. Thankachan Thomas V as head of the monitoring cell. Meeting of monitoring cell is arranged regularly to discuss the status of the compliance of the specific, green and general conditions stated in the Environmental clearance order, as well as to ensure the proper implementation of the Environmental Management Plan (EMP) for the project. Details of Monitoring cell are given below. <table border="1" style="width: 100%; margin-top: 10px;"> <thead> <tr> <th style="text-align: center;">Name</th> <th style="text-align: center;">Designation</th> <th style="text-align: center;">Contact Number</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">Mr. Thankachan Thomas V</td> <td style="text-align: center;">Senior Vice President – Business Operations</td> <td style="text-align: center;">9846398700</td> </tr> <tr> <td style="text-align: center;">Mr. Dipu Vijayan</td> <td style="text-align: center;">GM -Projects</td> <td style="text-align: center;">9946102525</td> </tr> <tr> <td style="text-align: center;">Mr. Jayakrishnan G</td> <td style="text-align: center;">GM -Projects</td> <td style="text-align: center;">9946107897</td> </tr> <tr> <td style="text-align: center;">Ms. Leepa Tittu</td> <td style="text-align: center;">Manager - CRM</td> <td style="text-align: center;">7994448125</td> </tr> </tbody> </table> | Name | Designation | Contact Number | Mr. Thankachan Thomas V | Senior Vice President – Business Operations | 9846398700 | Mr. Dipu Vijayan | GM -Projects | 9946102525 | Mr. Jayakrishnan G | GM -Projects | 9946107897 | Ms. Leepa Tittu | Manager - CRM | 7994448125 |
| Name | Designation | Contact Number | | | | | | | | | | | | | | | |
| Mr. Thankachan Thomas V | Senior Vice President – Business Operations | 9846398700 | | | | | | | | | | | | | | | |
| Mr. Dipu Vijayan | GM -Projects | 9946102525 | | | | | | | | | | | | | | | |
| Mr. Jayakrishnan G | GM -Projects | 9946107897 | | | | | | | | | | | | | | | |
| Ms. Leepa Tittu | Manager - CRM | 7994448125 | | | | | | | | | | | | | | | |
| 3. | Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads. | Being complied. Various local species of suitable trees are proposed to be planted along the roadsides and open areas so as to prevent air pollution and noise pollution. 80% of green belt development has been completed. | | | | | | | | | | | | | | | |
| 4. | The project shall incorporate devices for solar energy generation and utilization to the maximum possible extent with the | Agreed to comply During the Operation Phase solar energy will be used for 30% of external lighting and for street lights within the project premises. | | | | | | | | | | | | | | | |

Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
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| Sr. No | Conditions of Environmental Clearance | Status of Compliance |
|--------|--|---|
| | possibility of contributing the same to the national grid in future. | |
| 5. | Safety measures should be implemented as per the Fire and Safety Regulations. | <p>Being complied.</p> <p>Personal protective devices such as gloves, helmets, masks, earmuffs, ear plugs, safety belts etc. are provided to workers in construction phase.</p> <p>Fire safety equipment and First Aid rooms are provided for workers in the case of handling emergency situations.</p> <p>Fire evacuation ways and assembly points will be provided in each building as per the prepared Fire Tender Movement Plan. These will be used in the case of emergencies in operation phase.</p> <p>Fire Safety Clearance is obtained from the Department of Fire & Rescue services. Copy of the same is attached as Annexure 6.</p> |
| 6. | STP should be installed and made functional as per KSPCB guidelines including that for solid waste management. | <p>Being Complied.</p> <p>Sewage treatment plant is installed as per the guidelines of Kerala State Pollution Control Board. For the management of wastewater sewage treatment plant of capacity 280 kLD is constructed for Tower-1,2,3,4,5 & Club House and STP of 95 kLD capacity is constructed for Tower-6 & Villas.</p> <p>For the management of wastewater from Retail and Assembly, a 170 kLD STP will be constructed.</p> <p>Treated wastewater will be used for car washing, flushing, greenbelt development and HVAC purposes. During operation phase, the total quantity of domestic solid waste expected is approximately 3.81 T/day. The project proponent has proposed the provision for segregation and collection of biodegradable, non-biodegradable waste and E-waste. Biodegradable waste will be treated in organic waste converter of capacity 1000 kg/day (184 sq.mt) and 750 kg/day (70 sq.mt). The non-biodegradable waste will be handed over to recyclers. Expected E-waste generation is 0.07 T/year which shall be disposed-off with the help authorized E-waste recyclers. The generated waste will be handled following MSW, E-waste and hazardous waste management rules 2016.</p> |

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(EC No. 14/2017) 'October 2022- March 2023'

| Sr. No | Conditions of Environmental Clearance | Status of Compliance | | | | | | | | | | | | | | |
|--|---|--|--------------|----------------------------|--|----------|---|----------|---|----------|--|----------|--|----------|--------------|------------------|
| 7. | The conditions specified in the Companies Act, 2013 should be observed for Corporate Social Responsibility. | <p>Being complied.</p> <p>The project proponent is fully conscious about the Corporate Social Responsibility (CSR) which is under implementation as per the details furnished in the EC proposal. The summary of the CSR activities carried out so far is given below.</p> <table border="1" data-bbox="850 622 1481 1227"> <thead> <tr> <th data-bbox="850 622 1241 701">CSR Activity</th> <th data-bbox="1241 622 1481 701">Funds to be allotted (INR)</th> </tr> </thead> <tbody> <tr> <td data-bbox="850 701 1241 779">Education – Study materials for students</td> <td data-bbox="1241 701 1481 779">4,00,000</td> </tr> <tr> <td data-bbox="850 779 1241 857">Healthcare - Grocery supply for migrant labourers</td> <td data-bbox="1241 779 1481 857">5,00,000</td> </tr> <tr> <td data-bbox="850 857 1241 936">Healthcare - Free vaccination for labourers</td> <td data-bbox="1241 857 1481 936">1,00,000</td> </tr> <tr> <td data-bbox="850 936 1241 1059">Avenue plantation - Bypass median landscape beautification</td> <td data-bbox="1241 936 1481 1059">5,00,000</td> </tr> <tr> <td data-bbox="850 1059 1241 1182">Avenue plantation - Goshree Islands Development Authority (GIDA) road beautification</td> <td data-bbox="1241 1059 1481 1182">5,00,000</td> </tr> <tr> <td data-bbox="850 1182 1241 1227">Total</td> <td data-bbox="1241 1182 1481 1227">20,00,000</td> </tr> </tbody> </table> | CSR Activity | Funds to be allotted (INR) | Education – Study materials for students | 4,00,000 | Healthcare - Grocery supply for migrant labourers | 5,00,000 | Healthcare - Free vaccination for labourers | 1,00,000 | Avenue plantation - Bypass median landscape beautification | 5,00,000 | Avenue plantation - Goshree Islands Development Authority (GIDA) road beautification | 5,00,000 | Total | 20,00,000 |
| CSR Activity | Funds to be allotted (INR) | | | | | | | | | | | | | | | |
| Education – Study materials for students | 4,00,000 | | | | | | | | | | | | | | | |
| Healthcare - Grocery supply for migrant labourers | 5,00,000 | | | | | | | | | | | | | | | |
| Healthcare - Free vaccination for labourers | 1,00,000 | | | | | | | | | | | | | | | |
| Avenue plantation - Bypass median landscape beautification | 5,00,000 | | | | | | | | | | | | | | | |
| Avenue plantation - Goshree Islands Development Authority (GIDA) road beautification | 5,00,000 | | | | | | | | | | | | | | | |
| Total | 20,00,000 | | | | | | | | | | | | | | | |
| 8. | The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project. | <p>Being complied</p> <p>The proponent has tried to preserve/ transplant existing trees on site as far as possible. 5 trees will be planted as compensation for each tree that is chopped down, according to a plan that has been created. The construction of the green belt region has begun, and there are plans to plant about 2000 trees there. The development of the green belt is 80% complete.</p> | | | | | | | | | | | | | | |
| 9. | Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating activity. | <p>Complied.</p> <p>Consent to Establish from Kerala State Pollution Control Board was obtained and due to its expiry, the project proponent has renewed the consent to establish. Copy of the renewed consent to establish is attached as Annexure 4.</p> <p>The project proponent has obtained the Consent to Operate from Kerala State Pollution Control Board. Copy of consent to establish is attached as Annexure 5.</p> | | | | | | | | | | | | | | |

Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
(EC No. 14/2017) 'October 2022- March 2023'

| Sr. No | Conditions of Environmental Clearance | Status of Compliance |
|--------|--|---|
| 10. | All the statutory clearances should be obtained, as applicable, by projects proponent from the respective competent authorities including that for blasting and storage of explosives. | Complied. All the statutory clearances like, Building Permit, Fire Safety Clearance, NOC from Airport Authority are obtained. Copy of the same are attached as Annexure 2, 6 and 7 respectively. The proponent has submitted the application for NOC of Completion from Fire and Rescue Department. Blasting and storage of explosives are not applicable since the project is the construction and operation of a residential cum commercial building. |
| 11. | In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority. | Noted. No changes have been made in the scope of the project. Construction is being carried out as per the issued EC. |
| 12. | The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act,1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner. | Noted. |
| 13. | The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991, and EIA notification, 2006. | Noted. |
| 14. | The environmental safeguards contained in the EIA report should be implemented in letter and spirit. | Noted. The environmental safeguards contained in the EIA and EMP will be implemented in its letter and spirit. |
| 15. | Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase. | Being complied. There is a labour housing facility with all necessary amenities including cooking gas, adequate number of |

Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
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| Sr. No | Conditions of Environmental Clearance | Status of Compliance |
|--------|---|---|
| | | toilets with septic tanks, etc. for construction labourers available at a plot adjacent to the project site. |
| 16. | Officials from the Regional of MoEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all documents submitted to MoEF should be forwarded to the CCF, Regional Office of MoEF, Bangalore. | Noted. |
| 17. | These stipulations would be enforces among others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991, and EIA notification, 2006. | Noted. |
| 18. | Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project. | Not Applicable |
| 19. | Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under section 11 of the National Environment Appellate Act,1997. | Noted. |
| 20. | The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available | Complied. Advertisements were made in two local newspapers regarding the issuance of Environmental Clearance by SEIAA, Kerala for the project. The copies of the advertisements and signed copy of the EC issued letter have been submitted to SEIAA Kerala. Copy of the newspapers are attached as Annexures 8 . |

Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
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| Sr. No | Conditions of Environmental Clearance | Status of Compliance |
|--------|---|---|
| | with the Department of Climate Change, Govt. of Kerala and may also be seen on the website of the Authority at www.seiaakerala.org . The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation. | |
| 21. | A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/District Panchayat/Municipality/Corporation/Urban Local Body and also to the Local NGO, if any, whom suggestions/ representations, if any, were received while processing the proposal. The Environmental Clearance shall also be put on the website of the company by the proponent. | Complied. Copy of the clearance letter was shared with the local authorities. The copy of the EC letter was uploaded in the company website |
| 22. | The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the Directorate of Environment and Climate Change, Govt. of Kerala. | Being Complied Compliance report for October 2022 to March 2023 is being submitted to State Environment Impact Assessment Authority (SEIAA), Govt. of Kerala and Regional Office of MoEF & CC, Govt. of India as soft copy (e-mail) as per the Notification from MoEF & CC, S.O.5845 (F) dated 26th November 2018. |
| 23. | The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font size of not less than 40. | Complied The photograph of the metallic board detailing the EC with all the specifications mentioned is attached as Annexure 9 . |
| 24. | The proponent should provide notarized affidavit (indicating the number and date of | Complied. |

Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway' (EC No. 14/2017) 'October 2022- March 2023'

| Sr. No | Conditions of Environmental Clearance | Status of Compliance |
|--------|---|--|
| | Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed. | An affidavit stating that all the conditions stipulated in the Environmental clearance will be scrupulously followed was submitted to State Environment Impact Assessment Authority. |

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3.3 PART C – SPECIFIC CONDITIONS BY SEIAA, KERALA

| Sr. No. | Conditions of Environmental Clearance | Status of Compliance |
|------------------------------|--|---|
| I. CONSTRUCTION PHASE | | |
| 1. | "Consent for Establishment" shall be obtained from Kerala State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site. | Complied. Consent to Establish was obtained from Kerala State Pollution Control Board and due to its expiry, the Project Proponent has renewed the consent to establish. Copy of the renewed consent to establish is attached as Annexure 4 . |
| 2. | All required sanitary and hygienic measures should be in place before starting construction activities and to be provided in the project both during construction and operation of the project. | Being complied. Sanitary and hygienic measures are available in the project site. Temporary toilet facilities, first aid facilities, rest rooms, etc. are provided for workers during the construction phase. All necessary facilities for maintaining sanitary and hygienic conditions during the operation phase is also proposed. |
| 3. | A First Aid Room will be provided in the project both during construction and operation of the project. | Being complied. To provide first aid to the labours during construction phase, the project proponent had set up first aid room at the site. All first aid facilities are available in the first aid room to handle emergency situations. A first aid room will be maintained during operation phase as well. |
| 4. | Adequate drinking water and sanitary facilities should be provided for construction workers at the site, Provisions should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured. | Being complied. During construction phase, temporary toilets facilities are provided for labourers at site. Apart from this, there is a labour housing facility with all necessary amenities including adequate number of toilets with septic tanks for construction labourers available at a plot adjacent to the project site. |
| 5. | All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site. | Being complied. The project needs to remove topsoil in some extent for the construction reasons. All the topsoil excavated during construction activities is stored for use in horticulture/landscape development and for other activities within the project site. The proponent is using the stacked topsoil for landscape |

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| | | and green belt development, back filling and internal road construction in the project site. |
| 6. | Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. | Being complied The project proponent is making sure that the muck disposal is not creating any adverse effect on the neighbouring communities. The muck will be disposed taking into consideration necessary precautions for general safety and health aspects of people. |
| 7. | Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants. | Being complied. The project is the construction of a residential cum commercial project and therefore the use of heavy metals and toxic contaminants is very less. However, the project proponent is bound to dispose all wastes as specified in various rules and guidelines of competent authorities. Ground water samples was tested, and the results are attached as Annexure 10 . There is no evidence of toxic contaminants in the sample. To distinguish the quality of ground water in the area, monitoring test will be conducted at regular intervals by a laboratory approved by the NABL & Kerala State Pollution Control Board. |
| 8. | Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water. | Being complied The project proponent is cautious to preserve the quality of natural resources like soil and water during construction phase. Therefore, measure to prevent the contamination of water due to the improper disposal of construction spoils and other hazardous materials are taken at site. The construction spoils will be kept in safe place and disposed under existing rules and guidelines. Waste oil from Diesel Generators (DG) sets are stored in cans in a demarcated area on a paved surface and are properly covered to prevent leaching of the waste oil into the ground water. |
| 9. | Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with | Being Complied. All hazardous waste generated during construction phase will be disposed off through an external |

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| | necessary approval of the Kerala State Pollution Control Board. | agency as per applicable rules and norms stipulated in hazardous waste management and handling rules with the necessary approvals of the Kerala State Pollution Control Board. |
| 10. | The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards. | Complied. During Construction phase DG sets of low sulphur diesel type are used as standby and thus the emission level will be very less. Stack height of the DG set is 2 m above the ground level. Mitigation measures are provided to control the air and noise pollution from the emissions of DG sets to conform to Environment (Protection) Rules. |
| 11. | The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken. | Complied. Low sulphur diesel is used as fuel for the DG sets. Very less quantity of diesel is stored at the project site because the use of DG sets is very less. The diesel is stored in an appropriate mild steel barrels and kept in a safe room on paved surfaces. Clearance from Chief Controller of Explosives is not required. |
| 12. | Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to the applicable air and noise emission standards and should be operated only during non-peak hours. | Being complied. To reduce air and noise pollution, the project proponent has instructed contractors to maintain and check that all vehicles deployed for the construction activities are in good condition and have a valid pollution under control certificate from an approved agency. In addition, it is assured that the vehicle movement is restricted to daytime and non – peak hours. |
| 13. | Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/KSPCB. | Being complied The construction works are carried out only on daytime. During the time of construction, the ambient noise level will be maintained within residential standard at day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality were closely monitored through an approved laboratory. Monitoring test results for ambient air and noise level are attached in Annexure 10 . The results were well within the limits. The proponent has taken various measures to |

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| | | <p>reduce the air and noise pollution, some of which are given below.</p> <ul style="list-style-type: none"> • Proper fencing is provided around the construction site. • Green shade nets are provided around the buildings undergoing construction. • It is ensured that all construction equipment is in good condition, up-to-date, calibrated and maintained periodically with PUC certificates. • Vehicles for the transportation of materials are covered. • Regular water sprinkling to reduce the dust emissions. |
| 14. | Fly ash should be used as building material in construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27 th August 2003. (The above condition is applicable Power Stations.) | Not Applicable. |
| 15. | Ready mixed concrete must be used in building construction. | <p>Being complied</p> <p>To conserve water and to reduce the wastage of construction materials (natural resources), the project proponent uses ready mixed concrete in the site for construction. This will help to reduce the dust and noise generated from the site during the construction.</p> |
| 16. | Storm water control and its re-use as per CGWB and BIS standards for various applications. | <p>Agreed to comply</p> <p>Storm water management plan is prepared for the operation phase which will consist of well-connected drain with 66 percolation soak pits of 2.0 m diameter. The storm water control and its re-use will be as per CGWB and BIS standards for various applications.</p> |
| 17. | Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred. | <p>Being complied.</p> <p>The project proponent is executing various measures to reduce water demand during construction phase. In construction phase pre-mixed concrete is used to reduce the water demand. This</p> |

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| | | will also help to reduce the dust and noise generated from the site during the construction. |
| 18. | Permission to draw groundwater shall be obtained from the competent Authority prior to construction/ operation of the project. | Noted. The source of water is the existing open well within the project site and rainwater harvesting system. No new open wells or bore wells are proposed. |
| 19. | Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water. | Agreed to comply To reduce contamination of water and to separate grey and black water from the source, the project installed dual plumbing lane. This will help in the recycling process of used water. |
| 20. | Fixtures for showers, toilet flushing and drinking should be low flow either by use of aerators or pressure reducing devices or sensor-based control. | Agreed to comply To reduce water consumption, all the sanitary items will be selected on the basis of its water consumption efficiency. |
| 21. | Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, use high quality double glass with special reflective coating in windows. | Being complied. To reduce electricity consumption and load on air – conditioning, the project will reduce the use of glass to maximum extent possible. Only high-quality toughened glasses will be used where it is necessary. |
| 22 | Roof should meet perspective requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfil requirement. | Being complied. To reduce the effect of heat, the project proponent will use paint as thermal insulation materials on roof to fulfil the requirement. |
| 23 | Opaque wall should meet perspective requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfil requirement. | Being complied. The opaque walls will be constructed in all air-conditioned spaces as per the Energy Conservation building Code. This will reduce the load of air conditioners installed in the building. |

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|-------------------------|--|---|------|-------------|----------------|-------------------------|---|------------|------------------|--------------|------------|--------------------|--------------|------------|-----------------|---------------|------------|
| 24. | The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of firefighting equipment's, etc. as per National Building Code including protection measures from lightening, etc. | <p>Agreed to comply</p> <p>The building has been designed to have good structural stability to withstand natural disasters like cyclone and earthquake etc., as applicable, as stipulated under Part-6 (Structural Design) of the National Building Code of India, 2005 and other relevant codes. Lightning conductor will be installed on top of each building, electrically bonded using a wire or electrical conductor to interface with ground or "earth" through an electrode. This will protect the structure in the event of lightning strike. All firefighting equipment will be provided in the project to face an emergency situation. All applicable approvals are obtained from competent authorities.</p> | | | | | | | | | | | | | | | |
| 25. | Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings. | <p>Being complied.</p> <p>The project proponent will supervise all the general & specific conditions stipulated in the Environment Clearance order. An Environment Monitoring Cell has been formed with Mr. Thankachan Thomas V as head of the monitoring cell for the concurrent monitoring of the stipulated conditions in the Environment Clearance during operational phase. Details of Monitoring cell are given below.</p> <table border="1" data-bbox="871 1346 1430 1872"> <thead> <tr> <th>Name</th> <th>Designation</th> <th>Contact Number</th> </tr> </thead> <tbody> <tr> <td>Mr. Thankachan Thomas V</td> <td>Senior Vice President - Business Operations</td> <td>9846398700</td> </tr> <tr> <td>Mr. Dipu Vijayan</td> <td>GM -Projects</td> <td>9946102525</td> </tr> <tr> <td>Mr. Jayakrishnan G</td> <td>GM -Projects</td> <td>9946107897</td> </tr> <tr> <td>Ms. Leepa Tittu</td> <td>Manager - CRM</td> <td>7994448125</td> </tr> </tbody> </table> | Name | Designation | Contact Number | Mr. Thankachan Thomas V | Senior Vice President - Business Operations | 9846398700 | Mr. Dipu Vijayan | GM -Projects | 9946102525 | Mr. Jayakrishnan G | GM -Projects | 9946107897 | Ms. Leepa Tittu | Manager - CRM | 7994448125 |
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| 26. | Under the provisions of Environment (Protection) Act,1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance. | Noted. |
| II. OPERATION PHASE | | |
| 1. | The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Kerala State Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP. | <p>Agreed to comply</p> <p>For the handling of wastewater sewage treatment plant of capacity 280 kLD is constructed for Tower-1,2,3,4,5 & Club House and STP of 95 kLD capacity is constructed for Tower-6 & Villas.</p> <p>For Retail and Assembly block, a sewage treatment plant with 170 kLD capacity will be constructed. Recycled treated wastewater will be used for HVAC, car washing, greenbelt construction, and toilet flushing. There will be no release of treated water to water bodies thanks to the STP's zero water discharge design and the reuse plan for the treated water. Necessary measures will be taken to mitigate the odour problem from STP.</p> |
| 2. | The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. | <p>Agreed to comply</p> <p>During operation phase, the total quantity of domestic solid waste expected is approximately 3.81 T/day. The project proponent has proposed the provision for segregation and collection of biodegradable, non-biodegradable waste and E-waste. Biodegradable waste will be treated in organic waste converter of capacity 1000 kg/day (184 sq.mt) and 750 kg/day (70 sq.mt). The non-biodegradable waste will be handed over to recyclers. Expected E-waste generation is 0.07 T/year which shall be disposed-off with the help authorized E-waste recyclers. The generated waste will be handled following MSW, E-waste and hazardous waste management rules 2016.</p> |

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| 3. | Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of closed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Kerala State Pollution Control Board. | Agreed to comply DG Sets will be operated only in case of power failures during operational phase. A total of 10 DG sets will be used as backup power at the project site. The DG sets purchased will meet CPCB norms with inbuilt acoustic enclosures to reduce the noise of DG sets while in operation. The stack height for DG sets will be provided as per the CPCB norms. Proper maintenance of DG sets will be done and low sulphur fuel will be used. Waste oil generated from DG set will be stored at separate location duly marked and will be sold to the CPCB authorized recyclers. |
| 4. | Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations. | Agreed to comply The main sources of noise are from movement of vehicles and DG sets. Adequate number of parking spaces and a proper traffic management plan has been prepared to avoid traffic in the project site and thus reduce noise pollution. DG sets with inbuilt acoustic enclosures will be used to reduce the noise of DG sets while in operation. |
| 5. | The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise. | Being Complied. The project proponent will develop greenbelt with adequate width and density. List of trees selected for Greenbelt and Avenue Plantation has been prepared by the proponent with a proposal to plant about 2000 trees along with various shrubs, climbers, etc. 80% of green belt plantation has been completed. |
| 6. | Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period. | Agreed to comply To ensure natural drainage of rainwater during the monsoon period, the project proponent will provide weep holes in compound wall wherever it is needed. |
| 7. | Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run-off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should | Agreed to comply Rainwater runoff from the roof will be collected in rainwater harvesting ponds proposed in the project site. The capacity of the tank is 434 m ³ for residential and Club house and 350 m ³ for retail and assembly. The stored rainwater will be used for flushing and landscape management after providing suitable water treatment, if necessary. |

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|---------------------|---|---|----------|----------|--------|---------------------|-------------|-----|-------------|----|---------|------|--------------------|-------------|-----|-------------|----|---------|------|--------|-------------|----|
| | be kept at least 5 meters above the highest ground water table. | Storm water management plan is prepared for the operation phase which will consist of well-connected drain with 66 percolation soak pits of 2.0 m diameter. The storm water control and its re-use will be as per CGWB and BIS standards for various applications. | | | | | | | | | | | | | | | | | | | | |
| 8. | The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority. | Agreed to comply To assure the quality of ground water, the project proponent will periodically monitor ground water samples from their existing well with the help of private laboratory approved by NABL & Kerala State Pollution Control Board. | | | | | | | | | | | | | | | | | | | | |
| 9. | Traffic congestion near the entry and exit points from the roads adjoining the purposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. | <p>Agreed to comply</p> <p>The proposed project has taken all measures for the easy movement of vehicles near the entry and exit points from the roads adjoining the project site and within the project site. Adequate number of parking spaces for vehicles will be provided for each block so as to ensure that there will not be any traffic congestion or on-road parking at the site.</p> <p>The project proponents have proposed well organized parking arrangement as given below.</p> <table border="1" data-bbox="871 1263 1442 1630"> <thead> <tr> <th>Building</th> <th>Category</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Retail and Assembly</td> <td>Car Parking</td> <td>700</td> </tr> <tr> <td>Handicapped</td> <td>22</td> </tr> <tr> <td>Scooter</td> <td>2666</td> </tr> <tr> <td rowspan="3">Residential Towers</td> <td>Car Parking</td> <td>768</td> </tr> <tr> <td>Handicapped</td> <td>27</td> </tr> <tr> <td>Scooter</td> <td>3330</td> </tr> <tr> <td>Villas</td> <td>Car Parking</td> <td>54</td> </tr> </tbody> </table> | Building | Category | Number | Retail and Assembly | Car Parking | 700 | Handicapped | 22 | Scooter | 2666 | Residential Towers | Car Parking | 768 | Handicapped | 27 | Scooter | 3330 | Villas | Car Parking | 54 |
| Building | Category | Number | | | | | | | | | | | | | | | | | | | | |
| Retail and Assembly | Car Parking | 700 | | | | | | | | | | | | | | | | | | | | |
| | Handicapped | 22 | | | | | | | | | | | | | | | | | | | | |
| | Scooter | 2666 | | | | | | | | | | | | | | | | | | | | |
| Residential Towers | Car Parking | 768 | | | | | | | | | | | | | | | | | | | | |
| | Handicapped | 27 | | | | | | | | | | | | | | | | | | | | |
| | Scooter | 3330 | | | | | | | | | | | | | | | | | | | | |
| Villas | Car Parking | 54 | | | | | | | | | | | | | | | | | | | | |
| 10. | A report on the energy conservation measures confirming to energy conservation norms finalised by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R&U Factors etc and submit to the Ministry in three months' time. | Agreed to comply | | | | | | | | | | | | | | | | | | | | |

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| 11. | Energy conservation measures like installation of CFLs/TFLs for the lighting of the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. | Agreed to comply LED will be used for all lighting requirements for energy conservation except in the basements. Solar panels will be installed to generate renewable energy for reducing the usage of conventional energy resources. Solar energy during the operation phase will be used for 30% of external lighting within the project site. The discarded LEDs/CFLs/TFLs will be properly collected and disposed off for recycling as per the prevailing guidelines to prevent mercury contamination. |
| 12. | Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP. | Agreed to comply To prevent odour problem from STP, the project proponent will adopt following measures <ul style="list-style-type: none"> • Proper design with the consultation of experienced STP suppliers • Regular cleaning of bar screen • Assure diffused aeration in equalization tank • Regular maintenance of Sewage Treatment Plant • Proper ventilations |
| 13. | The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. | Complied. The buildings were planned and constructed in such a way that adequate space is left between them to allow movement of fresh air and passage of natural light, air and ventilation. |
| 14. POST OPERATIONAL PHASE | | |
| 1. | Environmental Monitoring Committee with defined functions and responsibility should foresee post operational environmental problems e.g. development of slums near the site, increase in traffic congestion, power failure, increase in noise level, natural calamities, and increase in suspended particulate matter etc. solve the problem immediately with mitigation measures. | Noted. |

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CHAPTER 4. DETAILS OF ENVIRONMENTAL MONITORING

4.1 Ambient Air Quality Monitoring

4.1.1 Ambient Air Quality Monitoring Stations

Ambient air quality monitoring has been carried out near the project area. This will enable to have analytical understanding about air quality and the changes in the air environment in the study area with respect to the condition prevailing. The location of the ambient air quality monitoring stations is given in Table 4.1.

Table 4.1: Ambient Air Quality Monitoring Stations

| S. No. | Location Code | Location Name/ Description |
|--------|---------------|----------------------------|
| 1. | AAQ-1 | South side near Tower 6 |

AAQ-1: Project Site

The sampler was placed near the project site and was free from any obstructions.

4.1.2 Ambient Air Quality Monitoring Methodology

Monitoring was conducted in respect of the following parameters:

Table 4.2: Methods used for Ambient Air Quality Monitoring

| Sl No | Parameter | Unit | Method |
|-------|--|------------------------|------------------------|
| 1. | Particulate matter (size less than 10 μ m) or PM ₁₀ | μ g/m ³ | IS 5182 (Pt 23): 2006 |
| 2. | Particulate matter (size less than 2.5 μ m) or PM _{2.5} | μ g/m ³ | CPCB guidelines 2011 |
| 3. | Sulphur dioxide as SO ₂ | μ g/m ³ | IS: 5182 (Pt 2): 2001 |
| 4. | Nitrogen dioxide as NO ₂ | μ g/m ³ | IS: 5182 (Pt 6): 2006 |
| 5. | Carbon Monoxide (8 hrs) | mg/m ³ | IS: 5182 (Pt 10): 1999 |

4.1.3 Ambient Air Quality Monitoring Results

The detailed on-site monitoring results of PM_{2.5}, PM₁₀, SO₂, NO_x and CO are presented in Table 4.3.

Table 4.3: Ambient Air Quality Monitoring Results

| Sl No | Parameter | Unit | Results | Limit as per NAAQ standards |
|-------|-------------------|------------------------|---------|-----------------------------|
| 1. | PM ₁₀ | μ g/m ³ | 48.72 | 100 |
| 2. | PM _{2.5} | μ g/m ³ | 17.25 | 60 |
| 3. | SO ₂ | μ g/m ³ | 8.76 | 80 |
| 4. | NO ₂ | μ g/m ³ | 6.52 | 80 |
| 5. | CO | Mg/m ³ | 0.50 | 2.0 |

4.1.4 Discussion on Ambient Air Quality Monitoring Results

The Ambient Air Quality results for PM_{2.5}, PM₁₀, SO₂, NO₂ and CO at the monitoring station were found to be within limits prescribed as per NAAQ standards.

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4.2 Ambient Noise Monitoring

4.2.1 Ambient Noise Monitoring Locations

The main objective of noise monitoring in the study area is to assess the present ambient noise levels in project site due to various construction activities and increased vehicular movement. Ambient noise monitoring was conducted on South side near Tower 6. Shown in Table 4.4.

Table 4.4: Details of Ambient Noise Monitoring Stations

| S. No. | Location Code | Location Name/ Description |
|--------|---------------|----------------------------|
| 1. | N-1 | South side near Tower 6 |

4.2.2 Limits as per Noise Pollution (Regulation and Control) Rules, 2000

The Noise Level Limits as per Noise Pollution (Regulation and Control) Rules, 2000 is given in Table 4.5.

Table 4.5: Noise Level limits

| Limits as per Noise Pollution (Regulation and Control) Rules, 2000 | | | | |
|--|-----------------|-----------------|------------------|--------------|
| | Industrial Area | Commercial Area | Residential Area | Silence Zone |
| Day Time | 75 | 65 | 55 | 50 |
| Night Time | 70 | 55 | 45 | 40 |

4.2.3 Ambient Noise Monitoring Results

The Ambient Noise monitoring results are summarized in Table 4.6.

Table 4.6: Ambient Noise Monitoring Results

| Sl No | Location of Monitoring | Value Reported in dB (A) L_{eq} | |
|-------|---|-----------------------------------|------------|
| | | Day Time | Night Time |
| 1. | Ambient Noise Level measured at south side near Tower 6 | 47.3 | 34.4 |

4.2.4 Discussion on Ambient Noise Level in the Study area

Noise Levels Day Time - dB (A) L_{eq} :

The day time noise level L_{eq} at the monitoring stations were found that within limits prescribed for residential area i.e. 55 dB(A).

Noise Levels Night Time - dB (A) L_{eq} :

The night time noise level L_{eq} at the monitoring stations were found that within limits prescribed for residential area i.e. 45 dB(A).

4.3 Water Quality Monitoring

4.3.1 Water Sampling

The water sample was collected from the existing open well within the project site. The water quality monitoring methods are given in Table 4.7 and monitoring results are given in Table 4.8.

Table 4.7: Methods used for Water Quality Monitoring

| Sl No. | Parameters | Unit | Methods |
|--------|------------|------|-----------------------|
| 1. | pH | -- | IS 3025 (Pt 11): 1983 |
| 2. | Odour | -- | IS 3025 (Pt 5): 2018 |

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| | | | |
|-----|---------------------------------------|-------|-----------------------|
| 3. | Colour | Hazen | IS 3025 (Pt 4): 2021 |
| 4. | Turbidity | NTU | IS 3025 (Pt 10): 1984 |
| 5. | Total Dissolved Solids | mg/L | IS 3025 (Pt 16): 1984 |
| 6. | Total Hardness as CaCO ₃ | mg/L | IS 3025 (Pt 21): 2009 |
| 7. | Chloride as Cl | mg/L | IS 3025 (Pt 32): 1988 |
| 8. | Sulphate as SO ₄ | mg/L | IS 3025 (Pt 24): 1986 |
| 9. | Total Alkalinity as CaCO ₃ | mg/L | IS 3025 (Pt 23): 1986 |
| 10. | Iron as Fe | mg/L | IS 3025 (Pt 53): 2003 |
| 11. | Calcium as Ca | mg/L | IS 3025 (Pt 40): 1991 |
| 12. | Magnesium as Mg | mg/L | IS 3025 (Pt 46): 1994 |
| 13. | Total Coliform Bacteria | -- | IS 15185: 2016 |
| 14. | E coli | -- | IS 15185: 2016 |

Table 4.8: Water Quality Monitoring Results

| Sl No. | Parameters | Unit | Results | Requirement (Acceptable limit) |
|--------|---------------------------------------|-------|--------------|--------------------------------|
| 1. | pH | -- | 7.3 | 6.5-8.5 |
| 2. | Odour | -- | Agreeable | Agreeable |
| 3. | Colour | Hazen | 3.0 | 5.0 (max) |
| 4. | Turbidity | NTU | 0.6 | 1.00 (max) |
| 5. | Total Dissolved Solids | mg/L | 66 | 500 |
| 6. | Total Hardness as CaCO ₃ | mg/L | 30 | 200 |
| 7. | Chloride as Cl | mg/L | 16.11 | 250 |
| 8. | Sulphate as SO ₄ | mg/L | 2.02 | 200 |
| 9. | Total Alkalinity as CaCO ₃ | mg/L | 32.64 | 200 |
| 10. | Iron as Fe | mg/L | 0.04 | 1.0 |
| 11. | Calcium as Ca | mg/L | 8.82 | 75 |
| 12. | Magnesium as Mg | mg/L | 1.95 | 30 |
| 13. | Total Coliform Bacteria | -- | Absent/100ml | Absent/ 100 ml |
| 14. | E-coli | -- | Absent/100ml | Absent/ 100 ml |

*Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
(EC No. 14/2017) 'October 2022- March 2023'*

4.3.2 Discussion on Water Quality Monitoring Results in the Study area

The Water Quality monitored from the existing open well in the study area was found within limits for potable water prescribed as per CPCB standards. Total Coliform and E.Coli were absent in the water sample and hence the water is safe for use. Appropriate measures will be adopted to maintain the quality of water as per recommended standards.

*Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
(EC No. 14/2017) 'October 2022- March 2023'*

CHAPTER 5. SUMMARY & CONCLUSION

The Residential cum Commercial Building Project 'Prestige Hillside Gateway' is located at Sy Nos. 671/1, 674/1, 675/4, Kakkanad Village, Kanayanoor Taluk, Ernakulam District, Kerala State is in the construction phase undertaking all safeguard measures to ensure the compliance of specific, general and green conditions stipulated in Environmental Clearance for the construction and operation phases of the project.

Environmental monitoring for performed for ambient air quality, ambient noise quality & water quality and it was observed that all the monitored environmental parameters are within the limits prescribed.

Environmental mitigation measures described in Environmental Management Plan are being implemented and the proponent is fully conscious about Environmental Management for the proposed project and hence environmental mitigation measures described in Environmental Management Plan are being implemented to mitigate any adverse impacts on the environment.

*Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
(EC No. 14/2017) 'October 2022- March 2023'*

ANNEXURES

Half Yearly Compliance Report of Residential cum Commercial Building project 'Prestige Hillside Gateway'
(EC No. 14/2017) 'October 2022- March 2023'

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Annexure 1

Copy of Environmental Clearance Letter



Validity expires 29/01/2024

Proceedings of the State Environment Impact Assessment Authority Kerala

*Present: Prof. (Dr.) K.P. Joy, Chairman; Dr. J. Subhashini, Member and
Sri. V. S. Senthil, I.A.S., Member Secretary.*

Sub: SEIAA- Environmental clearance for Township and Area development Project in Sy. Nos. 671/1, 674/1, 675/4 at Kakkanad Village, Kanayanoor Taluk, Ernakulam District, by Sri.Thankachan Thomas for M/s Prestige Hill Side Gate Way - EC granted

STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY

No. 588/SEIAA/EC3/4504/2014

Dated, Thiruvananthapuram 30/01/2017

- Ref: 1. Application dated 19-09-2014 Sri.Thankachan Thomas, Sr. Vice President, No: 2, Bay Pride Mall, Marine Drive, Cochin
2. Minutes of 40th meeting of SEAC held on 29.05.2015
3. Minutes of the 46th meeting of SEAC held on 29-30 September 2015
4. Minutes of 52nd meeting of SEAC held on 08.02.2016.
5. Minutes of the 54th meeting of SEAC held on 6th and 7th April, 2016
6. Minutes of the 58th SEAC meeting held on 28th & 29th June, 2016
7. Minutes of the 59th meeting of SEAC held on 11th and 12th July, 2016
8. Minutes of the 58th meeing of SEIAA held on 8th September 2016.
9. Minutes of the 61st Meeting of SEIAA held on 30th November 2016

ENVIRONMENTAL CLEARANCE NO.14 /2017

Sri.Thankachan Thomas, Sr. Vice President, No: 32, Bay Pride Mall, Marine Drive, Cochin, vide his application received on 09-09-2014 and has sought environmental clearance under the EIA Notification, 2006 for the Township and Area development Project in Sy. Nos. 671/1, 674/1,675/4 at Kakkanad Village, Kanayanoor Taluk, Ernakulam District, Kerala. It is interalia, noted that the project comes under the Category B, 8(a) of Schedule of EIA Notification 2006. No forest land is involved in the present project.

Total Plot Area is 50, 961m²(12.59 acres) and built up area is 2, 11,376.29 m². Proposed vacant area / Open to sky will be 12724.07 m². The height of the proposed building is 59.1 m. There are 20 floors i.e. (LG+G+18) and 602 Units; Villas-24 nos & one Club House; Retails Shops-(3LG+G+4) and parking facility will be at 2 Lower Grounds. Power requirement & source 41183.8 KVA from Kerala State Electricity Board, Water requirement & source will be Fresh water: 378 KLD (Municipal Supply/ Ground Water); Reuse of treated

for flushing from STP: 238 KLD; Total water requirement: 616 KLD. Sewage treatment facility: STP of 280 KLD, 130 KLD & 90 KLD is proposed. Basic details as follows;

| | | | |
|---|---|--|--|
| Name of project | Prestige hillside gateway, Kakkanad, Ernakulam | | |
| Brief description of the project | Mixed Development Project (Residential cum Commercial Project – “Prestige Hillside Gateway”) with total plot area of about 5.1057 hectares and total built-up area of about 2,09,264.09 sq. m. | | |
| Category/Subcategory & Schedule | Category ‘B’, Schedule 8 (b) -Townships and Area Development project. | | |
| Location Sy no/ district, Taluk/ village etc. | Survey Nos. 671/1, 674/1, 675/4- Kakkanad Village, Thrikkakara Municipality, Kanayanoor Taluk, Ernakulam District, Kerala | | |
| GPS co-ordinates | Latitude (N) | 10°00'52.58" to 10°00'58.17" | |
| | Longitude (E) | 76°21'23.34" to 76°21'33.39" | |
| for Construction projects | Built up area (in m ²) | 2,09,264.09 sq. m. | |
| | No. of floors | Ground + 18 floors + LG | |
| | Maximum height from ground level | 59.20 m. | |
| | Facilities proposed | 602 Residential units, 27 villas & Shopping area, Multiplex/foodcourt with supporting infrastructure facilities. | |
| | Details of project cost | About Rs. 300 Crores | |
| | Financial statement including funding source and details of insurance | Source :- Own source & Bank loan Insurance :- Insurance to the workers and machinery during construction phase. | |
| | Activity schedule of the project | About 5 years | |
| | Environmental parameters considered | Description | |
| WATER | | | |
| Water requirement & sources | The total domestic water requirement of about 587 KLD (which includes daily fresh water requirement of about 343 KL). Treated water from STP to be used for flushing of toilets (about 244 KLD), horticulture requirement (about 45 KLD) & excess to use as make-up water requirement for cooling towers attached to D.G. sets & HVAC system. Source :- Stored Rain water, Wells, KWA water supply and treated water from STP. | | |
| RWH units proposed | The project has provision for rain water storage tanks which will be used as source of water during rainy days & non-rainy days. | | |
| Facilities for liquid waste treatment | Sewage Treatment Plant for domestic sewage. | | |

| | |
|---|---|
| Water quality meeting requirements | Water quality meets requirements after the treatment of water (filtration & disinfection). |
| Does it have provisions for use of recycled water | Treated water from STP to be used for flushing, horticulture & cooling purposes within the site. |
| LAND | |
| Proximity to forest lands | None within the study area |
| Access road to the site - Width & Condition | The access to the project site is from about 8 m. wide <i>PallalKalapurakkal</i> Link Valley Road (east side) and another access from 10 m. wide <i>Nilampathiya</i> Road (west side). |
| Storage of explosives /hazardous substances | Yes, all precautionary measures in the storage & handling of HSD will be followed. |
| Facility for solid waste mgmt | <ul style="list-style-type: none"> ➤ Collection & segregation within the site (bio-degradable waste (green bins) & non-biodegradable waste (blue bins). ➤ The recyclable waste like packaging material, paper etc. would be sold through vendors. ➤ Bio-degradable waste would be disposed through the OWC system within the site. |
| Topographic features/slope | <p>There are some native tree species and different varieties of shrubs, herbs, grass, climbers existing.</p> <p>The slope within the site towards south & centre of the property.</p> |
| Proneness of the area for landslides | No |
| Significant land disturbance resulting in erosion, subsidence & instability | No |
| Top soil, overburden etc. | Excavation of earthwork will be carried out. The top soil which is fertile will be kept at site for landscaping work, back filling & internal road construction purposes. |
| AIR | |
| Air quality meeting requirements | To comply with the requirements as per rules. |
| Noise level meeting requirements | To comply with the requirements as per rules. |
| Likely emissions affecting environment | Emissions from D.G. sets and from the vehicles only. |
| ENERGY | |
| Energy requirement | Commercial & Common Area - 3821 KW Residential & Club area - 3726 KW |
| Energy sources | KSEB & D. G. Sets (Club house + Tower 6 + Villas (3 nos. x 320 |

| | |
|--|--|
| | kVA), Tower 1 to 5 (4 nos. x 630 kVA), Retail & Assembly (3 nos. x 1500 kVA) as back-up) (10 nos.) |
| Extent of usage of alternative energy resources | Solar water heating system for the hot water generation and solar power operated street lights. |
| BIODIVERSITY | |
| Presence of any endangered species or red listed category | Nil as stated by the proponent |
| Loss of native species and genetic diversity | There are some native tree species and different varieties of shrubs, herbs, grass, climbers existing. For the development of the proposed project, very few of the existing species are cleared. |
| Likely displacement of fauna | No Nil as stated by the proponent |
| Any introduction of alien / invasive species | Nil as stated by the proponent |
| SOCIAL ASPECTS | |
| Proximity to nearest habitation | The project site is falling in Kakkannad Village, Thrikkakara Municipality limits and several houses / buildings are located within the 500 m. radius. |
| CSR related to the project/ allocation/ time frame (details mandatory) | A detailed study on social status of the project site surroundings & need base study on proposed CSR activities were carried out. The summary of the report is provided. |
| GENERAL | |
| Does it have eco restoration programmes | Provision for the green area development which includes native species such as medicinal trees, flowering trees, deciduous & evergreen trees, fruit trees, medicinal trees, shrubs & grass coverage. |
| E-waste management | All the e-waste generated in the proposed campus will be disposed through KSPCB approved agency. |
| Sufficiency of parking spaces/ traffic management | 1,571 Cars + 5,995 Two wheelers |
| Litigation/court cases, if any, against the project (provide details) | Nil as stated by the proponent |
| Right & nature of ownership of land | Private land |
| Is the property forest land/govt. land/own land | Own land |
| Details of Authorised | Mr.Thankachan Thomas. Vice President |

| | |
|---|--|
| Signatory | M/s Prestige Estates Projects Ltd. No. 96, 10 th Floor, Abad Nucleus Mall, NH-49, Maradu, Kochi, Kerala-682304 |
| Details of NABET approved EIA consultant organization | M/s Environmental Engineers & Consultants Pvt. Ltd. (NABET/QCI Accredited Consultant Organization) <i>Head Office :-</i> A1-198, JanakPuri, New Delhi. <i>Branch Office:-</i> C-306, Kanchanjunga Apartments, Palarivattom P.O., Kochi, Kerala. |

The proposal was considered by the SEAC in its 40th meeting (29.05.2015). The proponent along with the consultant attended the meeting and the consultant made a brief power-point presentation. The Committee appraised the proposal based on the Form 1, Form 1A, Conceptual Plan, TOR and details submitted.

The Committee approved the TOR submitted by the proponent and comments of which is furnished in the appraisal report, along with application subject to incorporating the following additional points.

1. The well drawn out standard operating procedure for disaster management shall be a part of proposal.
2. Add more details regarding the likely impact due to the excavation proposed in the project area.

The Committee approved the TOR submitted by the proponent by incorporating the following additional points

1. The well drawn out standard operating procedure for disaster management shall be a part of proposal.
2. Add more details regarding the likely impact due to the excavation proposed in the project area.
3. Study of existing baseline environment within immediate vicinity of 500m around the project area.
4. Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by project.
5. Submit the details of the trees to be felled for the project
6. Soil analysis for 9 locations within the site showing soil profile data up to bed rock.
7. Location of source of building materials should be shown
8. Drawings with quantity of i) excavation and ii) filling
9. Monitoring of existing status of ambient air quality/noise level should be done on all four corners and in centre of the area. Noise monitoring should be done for 6 samples and its peripheral area.
10. Determine the watershed and show the position of the site in watershed map. Check on flood plain of any river.
11. Dependable source of water with quantity and quality must be shown.

12. Surface water sampling must be done in 6 locations with 3 in the periphery. One in the central part and two downstream of valley at 500 x 1Km distance
13. Assessment of flora in study area consisting of core within 500 m and buffer zone of 5 Km radius.
14. Details of settlement with in 500m of area must be studied.
15. C.S.R activities should be mentioned.
16. Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart. Dual plumbing system can be implemented taking in account of use of recycled water.
17. Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/villages and present status of such activities
18. Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
19. Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water.
20. Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.
21. Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters .

2. The proposal was considered in the 46th meeting of SEAC held on 29-30 September 2015. The project proponent and consultant appeared before the Committee. The Committee observed that the copy of the letter of National Accreditation Board for Education and Training (NABET) is not sufficient enough for verifying the present validity of the accreditation. The proponent and consultant were allowed to make the presentation subject to production of a copy of valid accreditation certificate.

While presenting the EIA report the Committee observed that the provisions for the disposal of all types of waste, water balance study etc are treated in a casual manner in the EIA report and the consultant was also not able to clarify the points raised by the members. The Committee also observed that some portions of the land proposed for development are nilam which may attract the provision of *Kerala Conservation of Paddy Land and Wetland Act, 2008*. Further some of the copies of the land records produced are not legible. Considering this, the Committee decided to defer for an exhaustive site visit, after proving the extension of the validity of the accreditation of the consultant, by a Subcommittee consisting of Sri. Ajayakumar, Sri John Mathai and Dr. P S Harikumar. The subcommittee will also examine whether the EIA is fully in conformity with the ToR and field conditions.

"Field visit to the proposed mixed development project site of Prestige Hill side Gateway in Kakkanad Village Eranakulam district, Kerala was carried out

by the sub-committee of SEAC, Kerala (Sri. Ajay Kumar, Dr. George Chakkacherry and Sri.JohnMathai) on 18.12.2015. Proponent with his representatives was present at the site at the time of site visit.

Site is located adjacent to the Link valley near Infopark with access from the main Kakkanad - Info park road. The area proposed to be developed falls on an undulating plot having a east flowing valley in the middle with moderate to steeply sloping laterite covered flanks. The elevation difference from the main approach road to the centre of the valley exceeds 20 m. A commercial block, club house, five residential blocks and several villas are planned.

Following points need to be considered:-

1. The buildings are planned at different levels involving cutting of slopes. The excavation plan was explained but the plan with section and road levels are not provided. Excavation should be minimised and excavated material should be used for internal development.
2. Considering the stability of the upper segment closer to the main road, excavation must be made in the form of benches of height not exceeding 4 m and over all slope not exceeding 45 degrees. Adequate support must be provided with reinforcement especially when clay layers are exposed.
3. The low lying central part of the area being flat and part of flood plain can receive very large quantity of water during the rainy period from the upper catchment resulting in partial flooding. The storm drainage planned appears inadequate to accommodate peak flood. It must be widened with connectivity to the existing storm water drain on the eastern side.
4. Near the Club house an elevated road at 83 m level is planned while the ground is at 75 m. The lower part below 83 m is to be used for car parking and development of water sources including RWH. A drawing with plan /section should be provided for clarity. Similarly the internal roads are planned at different levels. The existing elevation along the boundary with adjacent plots should be maintained as it is.
5. A dependable source of water may be developed in the central valley portion in the form of a pond which can also act as a rainwater harvesting structure.
6. There is a need to maximise rainwater harvesting to store at least two weeks requirement of the project so as to ease dependence on public source.
7. The details of waste management- organic, inorganic and STP- need elaboration.
8. Plant native species in this buffer zone for eco-restoration.

3. The proponent has submitted additional documents sought by 46th meeting of SEAC held on 29-30 September 2015. Subsequently the proposal was considered in the 52nd meeting of SEAC held on 8th and 9th February, 2016 and the Committee found that the proponent is yet to produce the proof for validity of accreditation of the consultant during the EIA study. So the Committee decided to Defer the item for production of above details within 2 weeks. Subsequently, the proponent has submitted the details of proof for validity of accreditation of

the consultant.

4. The proposal was again considered in the 54th meeting of SEAC held on 6th and 7th April, 2016. The Committee examined the documents submitted furnished by the consultant and observed that the documents produced do not prove that the consultant had necessary accreditation while conducting EIA study. Hence the Committee decided to give one more chance to the proponent to produce necessary documents. Subsequently, the proponent submitted the documents, with the services of NABET, QCI accredited agency who will assist them to complete the work. The Committee in the 56th meeting held on 06.06.2016 examined the request letter of the proponent regarding changing of consultant for the EIA study. The committee decided to defer the item for a presentation of the EIA study report by the new consultant.

5. Again the proposal was placed in 58th SEAC meeting held on 28th & 29th June, 2016. The committee appraised the proposal based on Form 1, Form IA, conceptual plan and site inspection report. But for the following points the Committee accepted the explanation provided on various points raised by at the time of site inspection.

1. The low lying central part of the area being flat and part of flood plain can receive very large quantity of water during the rainy period from the upper catchment resulting in partial flooding. The storm drainage plan is inadequate to accommodate peak flood. The drainage channel must be widened with connectivity to the existing storm water drain on the eastern side.
2. There is a need to maximise rainwater harvesting to store at least two weeks requirement so as to ease dependence on public source.
3. The details of waste management- organic, inorganic and STP- need elaboration.

Proponent agreed to submit the required clarifications sought by the Committee. The committee deferred the item for submission of the above details. The proponent submitted the details sought by 58th SEAC.

6. Again proposal was placed in the 59th meeting of SEAC held on held on 11th and 12th July, 2016. The Committee appraised the proposal based on the details provided by the applicant and decided to recommend for issuance of Environmental Clearance subject to the general conditions and the specific condition that the water retaining areas has to be enhanced to 3m.

7. The proposal was considered by SEIAA in its 58th meeting held on 08-09-2016. Authority noted that, as per the Notification, the project comes under Category B.8 (b) having a built up area of 2, 09,264.09sq.m. Environmental Impact Assessment report is necessary for appraisal as Category B1.

8. Authority wanted to ensure that the facilities such as internal roads, STP, effluent discharge, availability of parking space, energy sources etc. required for the major project of built up area 2, 09,264.09 m² are envisaged as required by the rules as applicable, and feasible. The Authority decided that these matters may be further examined and the case placed in the next meeting of SEIAA held on 30th November 2016. The Authority Further

examined the proposal and found that EIA study has been appraised by SEAC as Category B1. The Authority decided to grant Environmental Clearance on the conditions as laid by the SEAC. *The proponent should submit an affidavit that all the conditions laid in the Inspection Report as well as the general and specific conditions shall be fulfilled.*

9. The Authority approved the application for issuance of E.C. as per the recommendations of SEAC with incorporating the Environment Management Plan, mitigation measures and the green building conditions as under.

1. There shall be RWH facility with adequate capacity
2. Technology and capacity of the STP to be indicated with discharge point (if any) of the treated effluent water not conforming to specifications shall not be let out water bodies
3. Effluent water not conforming to specifications shall not be let out water bodies
4. Maximum reuse of grey water for toilet flushing and gardening and construction work shall be ensured
5. Dual plumbing for flushing shall be done
6. Provisions of disposal of e wastes, solid wastes, non biodegradables, hazardous materials and separate parking facility for building shall be provided
7. Generation of solar energy to be mandatory for own use and/ or to be provided to the grid
8. There shall not be any compromise on safety conditions and facilities to be provided by the project proponent, which shall be ensured for occupation, regularisation or consent to operate.

10. Environmental clearance as per the EIA notification 2006 is hereby accorded for Township and Area development Project in Sy. Nos. 671/1, 674/1, 675/4 at Kakkanad Village, Kanayanoor Taluk, Ernakulam District, by Sri.Thankachan Thomas for M/s Prestige Hill Side Gate Way subject to the specific conditions stipulated in para 5 and Green Building conditions in *para 9* above, all the environmental impact mitigation and management measures undertaken by the project proponent in the Forms I and IA and other documents submitted to SEIAA and the mitigation measures proposed in the table in *para 2* above. The assurances and clarifications given by the proponent will be deemed to be a part of these proceedings as if incorporated herein. The proposed revised CSR shall be strictly implemented. Also the general conditions for projects other than mining, appended hereto will be applicable and have to be strictly adhered to.

11. Validity of this environmental clearance will be seven years from 30/01/2017, subject to earlier review in the event of non-compliance or violation of any of the conditions stipulated herein.

12. Compliance of the conditions herein will be monitored by Authority or its agencies and also by the regional office of the Ministry of Environment & Forests Government of India, Bangalore.

- I. Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring.
- II. Instances of violation if any shall be reported to the District Collector, Ernakulam to take legal action under the Environment (Protection) Act 1986.
- III. The given address for correspondence with the authorised signatory of the project is Sri.Thankachan Thomas, Sr. Vice President, No. 32, Bay Pride Mall, Marine Drive, Cochin.

Sd/-

V. S. Senthil, I.A.S.
Member Secretary, SEIAA

To,

Sri.Thankachan Thomas,
Sr. Vice President, No: 32,
Bay Pride Mall,
Marine Drive, Cochin,

Copy to

1. The District Collector, Ernakulam
2. Tahsildar, Ernakulam.
3. The District Town Planner, Ernakulam.
4. Additional Chief Secretary, Environment Department,
Government of Kerala.
5. Chairman SEIAA
6. O/C.
7. Website
8. S/F



Forwarded /By Order

Rajeshwar
Administrator (SEIAA)

C. RAJESHWAR
Administrator
State Environment Impact Assessment
Pattinam, Pal
Thiruvananthapuram 24
Phone: 94472 23182

GENERAL CONDITIONS (for projects other than mining)

- (i) Rain Water Harvesting capacity should be installed as per the prevailing provisions of KMBR / KPBR, unless otherwise specified elsewhere.
- (ii) Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional.
- (iii) Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, inclusive of approach road and internal roads.
- (iv) The project shall incorporate devices for solar energy generation and utilization to the maximum possible extent with the possibility of contributing the same to the national grid in future.
- (v) Safety measures should be implemented as per the Fire and Safety Regulations.
- (vi) STP should be installed and made functional as per KSPCB guidelines including that for solid waste management.
- (vii) The conditions specified in the Companies Act, 2013 should be observed for Corporate Social Responsibility.
- (viii) The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.
- (ix) Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating activity.
- (x) All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
- (xi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
- (xii) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (xiii) The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- (xiv) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
- (xv) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
- (xvi) Officials from the Regional of MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional Office of MOEF, Bangalore.
- (xvii) These stipulations would be enforces among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control Pollution) at 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

- (xviii) Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- (xix) Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under section 11 of the National Environment Appellate Act, 1997.
- (xx) The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Department of Environment and Climate Change, Govt. of Kerala and may also be seen on the website of the Authority at www.seiaakerala.org. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
- (xxi) A copy of the clearance letter shall be sent by the proponent to concerned GramaPanchayat/ District Panchayat/ Municipality/Corporation/Urban Local Body and also to the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The Environmental Clearance shall also be put on the website of the company by the proponent.
- (xxii) The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data **(both in hard copies as well as by e-mail)** and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the Directorate of Environment and Climate Change, Govt. of Kerala.
- (xxiii) The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40.
- (xxiv) The proponent should provide notarized affidavit (*indicating the number and date of Environmental Clearance proceedings*) that all the conditions stipulated in the EC shall be scrupulously followed.

SPECIFIC CONDITIONS

I. Construction Phase

- i. "Consent for Establishment" shall be obtained from Kerala State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- ii. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- iii. A First Aid Room will be provided in the project both during construction and operation of the project.
- iv. Adequate drinking water and sanitary facilities should be provided for construction workers at the site, Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- v. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

- vi. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- vii. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- viii. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- ix. Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Kerala State Pollution Control Board.
- x. The diesel generator sets to be during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- xi. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- xii. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to the applicable air and noise emission standards and should be operated only during non-peak hours.
- xiii. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/KSPCB.
- xiv. Fly ash should be used as building material in construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August 2003. (The above condition is applicable Power Stations).
- xv. Ready mixed concrete must be used in building construction.
- xvi. Storm water control and its re-use per CGWB and BIS standards for various applications.
- xvii. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xviii. Permission to draw ground shall be obtained from the Computer Authority prior to construction/operation of the project.
- xix. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- xx. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- xxi. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.
- xxii. Roof should meet prespective requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfil requirement.
- xxiii. Opaque wall should meet prespective requirement as per energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfil requirement.

- xxiv. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightning etc.
- xxv. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- xxvi. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the protect proponent if it was found that construction of the project has been started without obtaining environmental clearance.

II. Operation Phase

- i. The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled / reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Kerala State Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- ii. The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- iii. Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Kerala State pollution Control Board.
- iv. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v. The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii. Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii. The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix. Traffic congestion near the entry and exit points from the roads adjoining the purposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- x. A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

- xi. Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
- xii. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiii. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

III Post Operational Phase

Environmental Monitoring Committee with defined functions and responsibility should foresee post operational environmental problems e.g. development of slums near the site, increase in traffic congestion, power failure, increase in noise level, natural calamities, and increase in suspended particulate matter etc. solve the problem immediately with mitigation measures

Rajendran
For Member Secretary, SEIAA
C. RAJENDRAN CHETTIAR
Administrator
State Environment Impact Assessment Act,
Pallimukki, Panna
Thiruvananthapuram-24
Phone No: 0471-2742202



EXHIBIT-R 6(m) 51

- 71 - EXHIBIT-R 6(m) 51

SEKIAA

Annexure 2

Copy of Building Permit

RENEWED PERMIT
 Permit No: BA 1337/13
 B.A. No.:
 Date of Renewal: 5/10/21
 Valid up to: 4/10/24
 Secretary
 Thrikkakara Municipality

MUNICIPAL COUNCIL, THRIKKAKARA

APPENDIX C

[See Rule 11(3)]

BUILDING PERMIT

No. BA 1337/2013

Date 6/10/15



Ref: Application dated 16/12/13 from Sri/Smt Varghese P. Itoop, Pres. of
Projects Ltd. No. 32, Bay Parade Mall, Moenne Pave
Cochin-31.

Permission is granted for the erection / re-erection / addition / alteration / demolition of building / hut / digging of well / Residential cum Commercial (specify the construction) in building

No. or near the building No. in Survey No

6711, 674/1, 675/A Taluk Kakkannadu (Village)

District Kannur (Taluk) for Eranakulam Dist.

(specify the occupancy) purpose, subject to the conditions stated below:

- (1) 1. IF ANY VIOLATION OCCURS IN FUTURE THE PERMIT WILL BE REVOKED BY NECESSARY STEPS WILL BE TAKEN WITHOUT NOTICE
- (2) 2. PROVIDE RAIN WATER HARVESTING TANK & WASTE DISPOSAL UNIT
- (3) 3. BUILDING CONSTRUCTION SHOULD BE UNDER PROVISIONS OF NMBR 1997

Permit fees Rs. 16,70,000/-
 AT NO 01/11502119824
 dt 5/10/15

| Block | Area | Height |
|-----------------------------|---------------|-------------|
| Block 1 (Retail & Assembly) | 62872 | 36 m |
| Block 2 | 17037 | 53 m |
| Block 3 | 20252 | 12 m |
| Block 4 | 14902 | 6.9 m |
| Block 5 | 12700 | 9.7 m |
| Block 6 | 2725 | 06 m |
| Block 7 | 12038 | 36 m |
| 8 to 14, 22 to 25 | 7011 | 90 m |
| 15 to 21 | 2920 | 26 m |
| Marking Area (Rav) | 56760 | 09 m |
| Security Cah | 43 | 75 m |
| Total | 209269 | 09 m |



Date : 6/10/15

SECRETARY
 THRIKKAKARA MUNICIPALITY

Darshan
 AC 6/10/15

Signature and name of Secretary

(Seal)

- Notes:-
- (1) The development permit or building permit unless otherwise provided under these rules, shall be valid for three years from the date of issue and may be renewed twice each for three years.
 - (2) The application for renewal shall be submitted to the Secretary in white paper, typed or written in ink affixed with necessary court fee stamp and accompanied by copy of permit and approved plan.
 - (3) The fee for renewal of permit shall be fifty percent of the prevailing permit fee.
 - (4) The permits issued under the Kerala Building Rules, 1984 and remaining valid at the commencement of these rules shall be deemed to have been issued under these rules and may be renewed for like period and on like terms as a permit issued under these rules.

Annexure 3

Recent Photographs of Project Site

Site Photographs



Barricades provided around the construction site



Construction workers wearing safety helmets at project site



Construction of residential villas at project site



Construction works carried out at the project site

Annexure 4

**Consent to Establish from
KSPCB**



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. : PCB/HO/EKM-I/O14ERR282370/2021

Date of issue : 30/12/2021

INTEGRATED CONSENT TO ESTABLISH - RENEWAL

Consent No : PCB/HO/EKM-I/CE-R/14/2021

Valid upto 31.1.2023

Ref: Consent No. PCB/HO/EKM/ICE/06/2015 dated 26.05.2015 Valid upto 31.01.2018

The 'Integrated Consent to Establish' issued as per reference above to M/s .PRESTIGE HILL SIDE GATEWAY, INFO PARK ROAD, NEAR INFO PARK, KUSUMAGIRI P.O, KAKKANAD, KOCHI-682030, is hereby renewed up to 31/12/2023 and issued to M/s .PRESTIGE HILL SIDE GATEWAY, INFO PARK ROAD, NEAR INFO PARK, KUSUMAGIRI P.O, KAKKANAD, KOCHI-682030. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions,

I. GENERAL

| S.No. | Items | Description |
|-------|--------------------|---|
| 1 | Validity | 31.01.2023 |
| 2 | Capital Investment | Rs.27617 lakh |
| 3 | Annual Fee | Rs.5,39,000/- |
| 4 | Fee remitted | Rs.3,280,500/- |
| 5 | Activity | Commercial cum residential building with built-up area 209264.09 sq.m |
| 6 | D.G set details | 500 KVA -4 nos, 250 KVA-1 no., 1500 KVA-2 nos. |
| 7 | Category | Red |

II. Stack Details

| Stack No. | Source of Emission | Emission Rate(Nm ³ /Hr) | Stack Height above | | Control Equipment |
|------------------|--------------------|------------------------------------|--------------------|------------|--------------------|
| | | | Ground Level | Roof Level | |
| 1500 KVA D.G.set | 1500 KVA D.G.se | - | | 7.7 | Acoustic enclosure |

| | | | | |
|------------------|------------------|---|-----|--------------------|
| 500 KVA D.G. set | 500 KVA D.G. set | - | 4.5 | Acoustic enclosure |
| 250 KVA D.G. set | 250 KVA D.G. set | - | 3 | Acoustic enclosure |

III. CONDITIONS

All other conditions of the Integrated Consent to Establish issued as per reference above remain unchanged.

A B Pradeep Kumar

Digitally signed by A B Pradeep Kumar
Date: 2021.12.30 13:39:44 +05'30'

DATE :30/12/2021

SIGNATURE & SEAL OF ISSUING AUTHORITY
CHAIRMAN



To
M/s.PRESTIGE HILL SIDE GATEWAY
INFOPARK ROAD, NEAR INFO PARK, KUSUMAGIRI P.O. KAKKANAD, KOCHI-682030.

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

PRESTIGE HILLSIDE GATEWAY, KAKKANADU, ERNAKULAM

DG ROOM - 1
1500 KVA - 2 NOS
500 KVA - 1 NO

STP - 1
170 KLD

DG ROOM - 2
500 KVA - 3 NOS
250 KVA - 1 NO

STP - 2
280 KLD

STP - 3
95 KLD

VACANT LAND

VACANT LAND

VACANT LAND

VACANT LAND

Approved Site Plan

COUNTER SIGNED BY

A B Pradeep Kumar
Chairman

CHAIRMAN

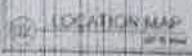
SITE PLAN WITH STP & DG SET



THANKACHAN THOMAS V.
SENIOR VICE PRESIDENT

Thankachan Thomas V.
Senior Vice President

| | |
|----------|---------------------|
| [Symbol] | WATER LINE |
| [Symbol] | SEWERAGE/STP LINE |
| [Symbol] | SUBSTATION/STP |
| [Symbol] | OVERHEAD POWER LINE |



FOR CONSTRUCTION

Annexure 5

Consent to Operate from KSPCB

-82-

EXHIBIT-R6(m)/62

FILE NO : KSPCB/ER1/ICO/10009456/2022

Date of issue : 29-10-2022



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. : 10009456

Dated : 10-08-2022

To

**PRESTIGE HILLSIDE GATEWAY
INFO PARK ROAD KUSUMAGIRI PO KAKKANAD KOCHI,**

Consent No. : KSPCB/ER1/ICO/10009456/2022

Valid Upto : 30-09-2027

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

| | | |
|----|---------------------------------------|---|
| 1 | VALIDITY | 30-09-2027 |
| 2 | Name and Address of the establishment | PRESTIGE HILLSIDE GATEWAY INFO PARK ROAD KUSUMAGIRI PO KAKKANAD KOCHI, E-Mail : dipuvijayan@prestigeconstructions.com Contact Number : 9946102525 |
| 3 | Occupier Details | DIPU VIJAYAN PRESTIGE ESTATES PROJECTS LTD 801 8TH FLOOR PRESTIGE TMS SQUARE NH 66 BYPASS PADIVATTOM EDAPALLY KOCHI 682024 E-Mail : dipuvijayan@prestigeconstructions.com Contact Number : |
| 4 | Local Body | THRIKKAKKARA MUNICIPALITY |
| 5 | Survey Number | 671/1, 674/1,675/4 |
| 6 | Village | Kakkanad |
| 7 | Taluk | Kanayannur |
| 8 | District | ERNAKULAM |
| 9 | Capital Investment(Rs in Lakhs) | 23627.0 |
| 10 | Scale | Large |
| 11 | Category | RED |
| 12 | Annual fee(Rs) | 479000.0 |
| | Total Fee remitted(Rs) | 2395000.0 |
| 13 | Activity | Highrise residential buildings with 602apartments in 6 towers and 27 villas. Built-up area - 146391.73 sqm |
| 14 | Machinery details | NIL |

GENERAL CONDITIONS

1. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
2. This consent is granted subjected to the power of the Board to review and make variations in all or any of the conditions as per section 21 (6) of the Air Act 1981 and Section 25 of Water Act 1974.
3. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
4. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water and sound pollution

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

2.1 Sewage Treatment Plants (with capacity 280 KLD and 95 KLD) consisting of treatment units having adequate capacity shall be maintained properly and shall be operational at all times during the functioning of the unit.

2.2 Water Consumption : 469 KLD

2.3 Effluent Generation : 375 KLD

The characteristics of effluent after treatment shall confirm to the following tolerance limits:

| Sl.No | Characteristics | Unit | Tolerance limit for Irrigation/soak pit discharge | Tolerance limit for flushing/gardening |
|-------|-----------------|-----------|---|--|
| 1 | pH | - | 6.5-9.0 | 6.5-8.5 |
| 2 | BOD | mg/l | 10 | 3 |
| 3 | TSS | mg/l | 10 | 10 |
| 4 | Oil & Grease | mg/l | - | 1 |
| 5. | COD | mg/l | 50 | - |
| 6 | N-total | mg/l | 10 | - |
| 7. | NH4-N | mg/l | 5 | - |
| 8. | Fecal Coliform | MPN/100ml | <230 | - |

2.4 Mode of disposal of treated effluent : Reuse to the maximum extent and balance to soak pit

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

| Stack No | Source of emission | Emission Rate (Nm ³ /Hr) | Stack height above ground level | Stack height above roof level | Control equipment |
|----------|--------------------|-------------------------------------|---------------------------------|-------------------------------|--------------------|
| 1 | 250 KVA D.G.set | - | - | 3 m | Acoustic enclosure |

| | | | | | |
|----|----------------------------|---|---|-------|--------------------|
| 2. | 500 KVA D.G.set (3 nos) | - | - | 4.5 m | Acoustic enclosure |
|----|----------------------------|---|---|-------|--------------------|

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

4.1. Waste batteries shall be disposed of as per the Waste Battery Management Rules, 2022

4.2. E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

5. SPECIFIC CONDITIONS

5.1. This integrated consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.

5.2. The applicant shall comply with the instructions that the Board may issued from time to time regarding prevention and control of air, water, land and sound pollution.

5.3. For renewal of the consent, application shall be submitted to the Board through the online web portal www.keralapcbonline.com, in the second month before the expiry of the consent.

5.4. No change or alteration is to be made without the prior permission of the Board. Any change in particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.

5.5. Trees and curtain plants shall be planted within and along the boundary of the premises and shall be maintained with due care.

5.6. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee/authorisee shall make all possible efforts to mitigate/prevent/remediate the discharge.

5.7. There shall be easy access to each and every effluent treatment unit and the final outlet for inspection and drawing of effluent samples.

5.8. Pollution control equipments shall be operated with back up power during power failure.

5.7. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.

5.8. Proper Solid waste management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.

5.9. All the waste generated in the premises shall be disposed off as per the relevant Rules under Environment(Protection) Act, 1986.

5.10. All operations likely to produce dust or noise shall be carried out within sufficiently closed premises.

5.11 The ambient air quality measured at 1m outside the boundary of the premises shall not exceed the ambient air quality applicable to the adjoining area.

5.12. Waste batteries shall be disposed of as per the Battery Waste Management Rules, 2022

5.13. E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

5.14. The plastic waste generated shall be disposed of in compliance with the provisions of the Plastic Waste (Management) Rules, 2016.

5.15. Hazardous waste generated if any, shall be disposed of in compliance with the provisions of the Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016.

5.16 Energy and water conservation measures shall be adopted as far as possible.

5.17 Renewable sources of energy such as solar energy shall be utilized for lighting and heating wherever possible.

5.18. The location of treated effluent outlet shall be as per the apporved siteplan attached and there shall not be any untreated effluent discharge.

5.19 TOD type energy meter shall be installed exclusively for the effluent treatment system and shall be maintained properly.

Digitally signed by Sheela A M
Date: 2022.10.29 13:50:19 IST

SIGNATURE OF ISSUING AUTHORITY

MEMBER SECRETARY

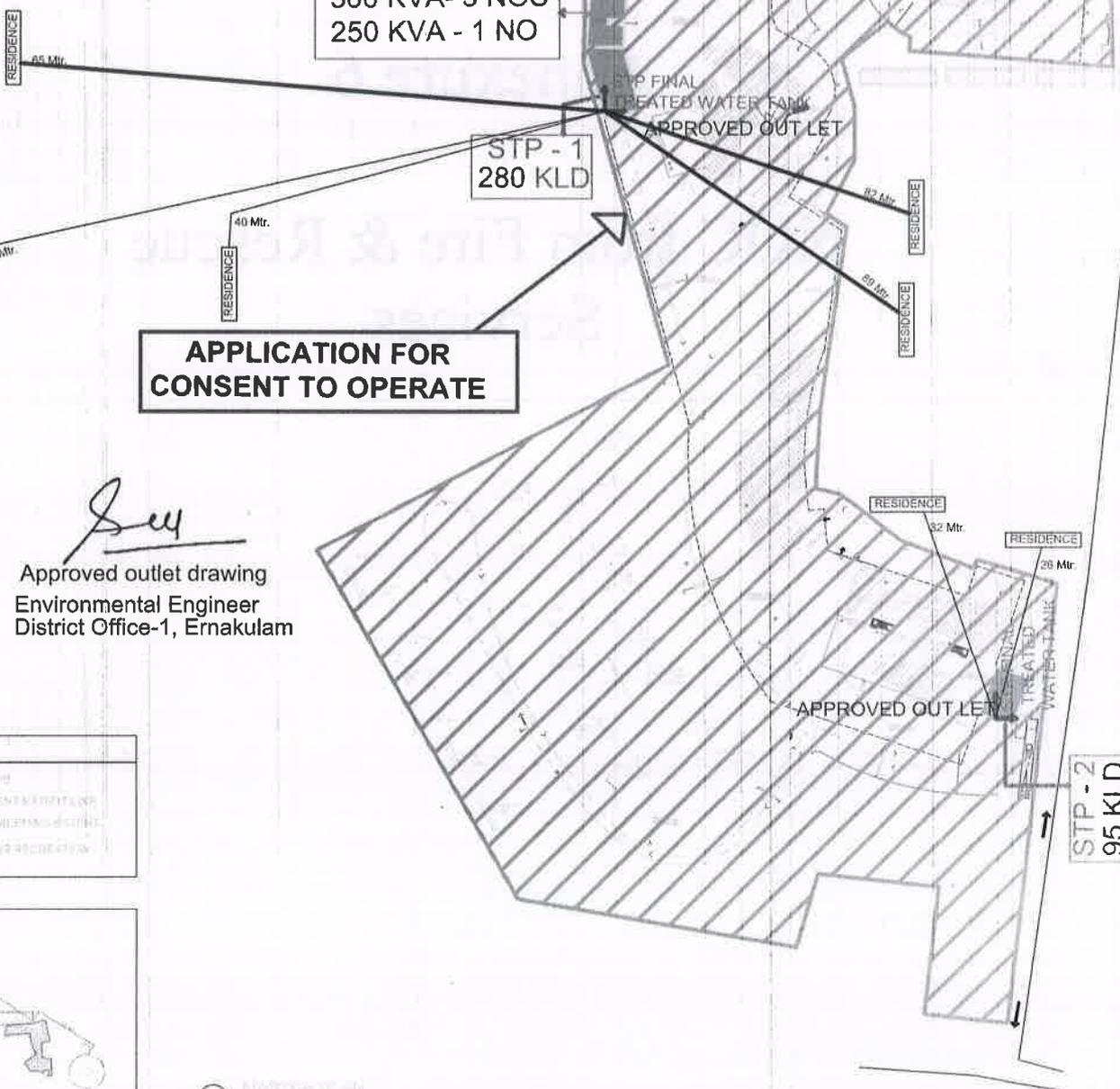
Sheela A
M

Digitally signed by
Sheela A M
Date: 2022.10.28
00:05:59 +05'30'
VACANT LAND

DG ROOM
500 KVA- 3 NOS
250 KVA - 1 NO

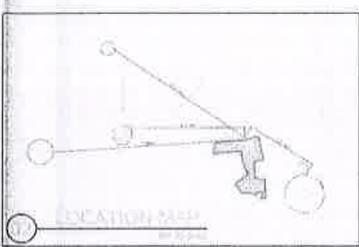
STP - 1
280 KLD

APPLICATION FOR
CONSENT TO OPERATE



Jey
Approved outlet drawing
Environmental Engineer
District Office-1, Ernakulam

| | |
|--|----------------------|
| | WATER LINE |
| | WASTEWATER LINE |
| | ROAD/DRIVEWAY/STREET |
| | OPEN AREA/RECREATION |



Annexure 6

NOC from Fire & Rescue Services

“അമരങ്ങൾ - രക്ഷകർ”

Fire & Rescue Services Hqrs,
Housing Board Junction,
Thiruvananthapuram-1
Phone:0471-2320872.
Email-keralafireandrescueservices@gmail.com
Dated:24.01.2015.

No.G1-14125/14

NO OBJECTION CERTIFICATE
(SITE)

The under mentioned plan of buildings in Survey No.671/1, 674/1, 675/4 in Kakkanad Village in Thrikkakkara Municipality in Ernakulam District proposed to be constructed by Shri.Varghese.P.Ittoop & Gee Varghese, No.9/645, Thrikkakkara, Palal Kalapurayil, Kusumagiri.P.O., Kakkanad-682 030 was verified by the Scrutiny Committee, Fire & Rescue Services, Headquarters, Thiruvananthapuram on 21.01.2015.

| SL No | Block | Tower | Storey | Height | Type of Occupancy | Plinth Area |
|-------|-------|----------|---------------------|-------------------|-------------------------|-------------------------|
| 1 | I | Nil | 9(B3+B2+B1+LG+G+4) | 30.00 metres | Mercantile Cum Assembly | 211376.29M ² |
| 2 | II | I | 22(B3+B2+B1+G+18) | 58.55 metres | Residential (A4) | |
| 3 | III | II & III | 21(B2+B1+G+18) each | 59.10 metres each | Residential (A4) | |
| 4 | IV | IV | 21(B2+B1+G+18) | 59.10 metres | Residential (A4) | |
| 5 | V | V | 21(B2+B1+G+18) | 59.20 metres | Residential (A4) | |
| 6 | VI | Nil | 5(B2+B1+G+2) | 12.50 metres | Assembly (Recreation) | |
| 7 | VII | VI | 21(B2+B1+G+18) | 58.55metres | Residential (A4) | |

2) The Committee has recommended to issue No Objection Certificate in respect of the plan submitted by the applicant subject to the following conditions.

- (1) All the fire fighting arrangements should be made as per the existing relevant rules and approved fire fighting system plan.
- (2) Fire escape & main staircases should reach up to the roof top.
- (3) Fire lift is essential in all blocks as per NBC Part IV 2005.
- (4) Any Deviation in the Final Site Plan submitted will invalidate this NOC and a fresh NOC need to be obtained.
- (5) This No Objection Certificate pertains only to the fire fighting arrangements proposed to be installed in the building. The civil construction proposed shall be got scrutinized and approved by the appropriate local authority, separately.

....2)

0614662

: 2 :

- (6) Lower ground of Block-I(Mercantile Cum Assembly) should be fully air conditioned.
- (7) Fire escape staircases of Tower -I, Tower-IV & Tower-V should be pressurized.
- (8) Fire escape staircases of Block-I (Mercantile Cum Assembly), Landing in ground floor should be towards the ground.

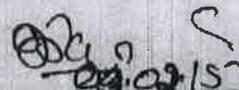
3) This No Objection Certificate is issued under my seal and authority for the proposed construction of above mentioned 7 Blocks of buildings in the above mentioned site and survey number. A fresh No Objection Certificate should be obtained from this Department after completion of construction and before occupation of the building.

Sd/-
P.CHANDRASEKHARAN, IPS
COMMANDANT GENERAL,
FIRE & RESCUE SERVICES.

To
 The Secretary, Thrikkakkara Municipality.
 Vide Lr.No.BA-1337/13 Dated: 16.08.2014.

Copy to
 The Party (with approved fire fighting system plan)
 The Assistant Divisional Officer, Fire & Rescue Services, Ernakulam.
 The Station Officer, Fire & Rescue Station, Thrikkakkara.



Approved for issue,

JOE KURUVILLA EASOW,
DIRECTOR (ADMN.)

M/28/1/C-012

Annexure 7

NOC from Airport Authority of India



भारतीय विमानपत्तन प्राधिकरण AIRPORTS AUTHORITY OF INDIA

Mr. Varghese .P. Ittoop, Mr. Geevarghese .V

Date: 18-12-2019

No. 9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O.,
Kochi - 682 030, Ernakulam

System Generated Auto Assessment for Height Clearance

1. Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR 751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations has assessed the site data filled by the applicant.

2. Assessment details for Height Clearance:

| | |
|--|--|
| NOC ID : | CIAL/SOUTH/B/121019/435446 |
| Applicant Name* | Mr. Varghese .P. Ittoop, Mr. Geevarghese .V |
| Site Address* | 671/1, 674/1, 675/4 |
| Site Coordinates* | 10 00 55.74N 76 21 24.44E, 10 00 53.52N 76 21 25.50E, 10 00 55.32N 76 21 29.64E, 10 00 56.82N 76 21 29.64E |
| Site Elevation in mtrs AMSL as submitted by Applicant* | 31 M |
| Type Of Structure* | Building |

*As provided by applicant

Your site is located at a distance 16245 mts from ARP and lies in the grid T11 of the published CCZM of CIAL airport. The Permitted top elevation for this grid is 109 mts.

Since the requested top elevation 72.75 mts in AMSL is below CCZM permitted top elevation, the NOC for height clearance is not required from Airports Authority of India.

3. This assessment is subject to the terms and conditions as given below:

a. The site-elevation and site coordinates provided by the applicant are taken for calculation of the permissible top elevation for the proposed structure. If however, at any stage it is established that the actual data is different from the one provided by the applicant, this assessment will become invalid.

b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, this assessment shall be treated as null and void

c. Airport operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that assessment terms & conditions are complied with.

d. The assessment is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.



भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

e. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This assessment for height is to ensure the safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

f. Use of oil, electric or any other fuel which does not create smoke hazard for flight operations is obligatory, within 8 KM of the Aerodrome Reference Point.

g. This assessment has been issued w.r.t. the Civil Airports as notified in GSR 751(E). Applicant needs to seek separate NOC for Defence, if the site lies within jurisdiction of Defence Airport. Applicants also need to seek clearance from state Govt. as applicable, for sites which lies in the jurisdiction of unlicensed civil aerodrome as outlined in Rule 13 of GSR751 (E).

This assessment is system auto generated and thus does not require any signature

Designated Officer

Region Name: SOUTH

Address: General Manager Airports
Authority of India, Regional
Headquarter, Southern Region,
Chennai Airport,
Chennai-600027 (Tamil Nadu)

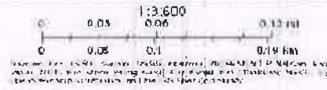
Email ID: vommm.noc@aai.aero

Contact No: 044-22560046

Street View



December 10, 2019



Satellite View



December 10, 2019




भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

Mr. Varghese .P. Ittoop, Mr. Geevarghese .V

Date: 18-12-2019

No. 9/645, Thrikkakara, Palal
 Kalappurayil, Kusumagiri P.O.,
 Kochi - 682 030, Ernakulam

System Generated Auto Assessment for Height Clearance

1. Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR 751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations has assessed the site data filled by the applicant.

2. Assessment details for Height Clearance:

| | |
|--|---|
| NOC ID : | CIAL/SOUTH/B/121019/435447 |
| Applicant Name* | Mr. Varghese .P. Ittoop, Mr. Geevarghese .V |
| Site Address* | 671/1, 674/1, 675/4 |
| Site Coordinates* | 10 00 56.40N 76 21 30.30E, 10 00 57.00N 76 21 30.66E, 10 00 55.98N 76 21 30.96E, 10 00 57.00N 76 21 31.56E, 10 00 56.70N 76 21 32.16E |
| Site Elevation in mtrs AMSL as submitted by Applicant* | 31 M |
| Type Of Structure* | Building |

*As provided by applicant

Your site is located at a distance 16145 mts from ARP and lies in the grid T11 of the published CCZM of CIAL airport. The Permitted top elevation for this grid is 109 mts.

Since the requested top elevation 101.3 mts in AMSL is below CCZM permitted top elevation, the NOC for height clearance is not required from Airports Authority of India.

3. This assessment is subject to the terms and conditions as given below:

a. The site-elevation and site coordinates provided by the applicant are taken for calculation of the permissible top elevation for the proposed structure. If however, at any stage it is established that the actual data is different from the one provided by the applicant, this assessment will become invalid.

b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, this assessment shall be treated as null and void

c. Airport operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that assessment terms & conditions are complied with.

d. The assessment is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.

EXHIBIT-R6(m)/76

- 96 -



भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

e. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This assessment for height is to ensure the safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

f. Use of oil, electric or any other fuel which does not create smoke hazard for flight operations is obligatory, within 8 KM of the Aerodrome Reference Point.

g. This assessment has been issued w.r.t. the Civil Airports as notified in GSR 751(E). Applicant needs to seek separate NOC for Defence, if the site lies within jurisdiction of Defence Airport. Applicants also need to seek clearance from state Govt. as applicable, for sites which lies in the jurisdiction of unlicensed civil aerodrome as outlined in Rule 13 of GSR751 (E).

This assessment is system auto generated and thus does not require any signature

Designated Officer

Region Name: SOUTH

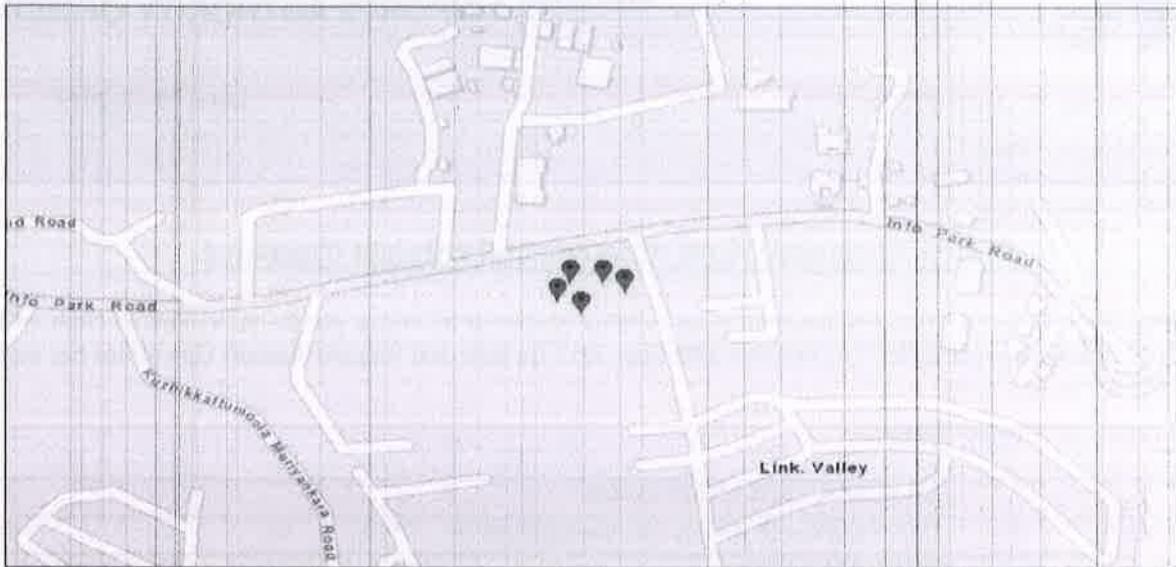
Address: General Manager Airports
Authority of India, Regional
Headquarter, Southern Region,
Chennai Airport,
Chennai-600027 (Tamil Nadu)

Email ID: vommm.noc@aai.aero

Contact No: 044-22560046

-97-

Street View



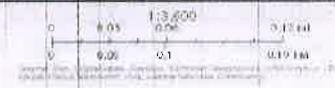
December 10, 2019



Satellite View



December 10, 2019





भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

Mr. Varghese .P. Ittoop, Mr. Geevarghese .V

Date: 18-12-2019

No. 9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O.,
Kochi - 682 030, Ernakulam

System Generated Auto Assessment for Height Clearance

1. Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR 751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations has assessed the site data filled by the applicant.

2. Assessment details for Height Clearance:

| | |
|--|---|
| NOC ID : | CIAL/SOUTH/B/121019/435448 |
| Applicant Name* | Mr. Varghese .P. Ittoop, Mr. Geevarghese .V |
| Site Address* | 671/1, 674/1, 675/4 |
| Site Coordinates* | 10 00 54.24N 76 21 31.32E, 10 00 52.62N 76 21 31.56E, 10 00 55.68N 76 21 31.68E, 10 00 54.00N 76 21 31.74E, 10 00 54.90N 76 21 32.76E, 10 00 55.68N 76 21 32.94E, 10 00 53.52N 76 21 33.30E |
| Site Elevation in mtrs AMSL as submitted by Applicant* | 22 M |
| Type Of Structure* | Building |

*As provided by applicant

Your site is located at a distance 16263 mts from ARP and lies in the grid T11 of the published CCZM of CIAL airport. The Permitted top elevation for this grid is 109 mts.

Since the requested top elevation 92.3 mts in AMSL is below CCZM permitted top elevation, the NOC for height clearance is not required from Airports Authority of India.

3. This assessment is subject to the terms and conditions as given below:

a. The site-elevation and site coordinates provided by the applicant are taken for calculation of the permissible top elevation for the proposed structure. If however, at any stage it is established that the actual data is different from the one provided by the applicant, this assessment will become invalid.

b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, this assessment shall be treated as null and void

c. Airport operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that assessment terms & conditions are complied with.

d. The assessment is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.



भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

e. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This assessment for height is to ensure the safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

f. Use of oil, electric or any other fuel which does not create smoke hazard for flight operations is obligatory, within 8 KM of the Aerodrome Reference Point.

g. This assessment has been issued w.r.t. the Civil Airports as notified in GSR 751(E). Applicant needs to seek separate NOC for Defence, if the site lies within jurisdiction of Defence Airport. Applicants also need to seek clearance from state Govt. as applicable, for sites which lies in the jurisdiction of unlicensed civil aerodrome as outlined in Rule 13 of GSR751 (E).

This assessment is system auto generated and thus does not require any signature

Designated Officer

Region Name: SOUTH

Address: General Manager Airports
Authority of India, Regional
Headquarter, Southern Region,
Chennai Airport,
Chennai-600027 (Tamil Nadu)

Email ID: vommm.noc@aai.aero

Contact No: 044-22560046



भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

Mr. Varghese .P. Ittoop, Mr. Geevarghese .V

Date: 18-12-2019

No. 9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O.,
Kochi - 682 030, Ernakulam

System Generated Auto Assessment for Height Clearance

1. Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR 751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations has assessed the site data filled by the applicant.

2. Assessment details for Height Clearance:

| | |
|--|---|
| NOC ID : | CIAL/SOUTH/B/121019/435450 |
| Applicant Name* | Mr. Varghese .P. Ittoop, Mr. Geevarghese .V |
| Site Address* | 671/1, 674/1, 675/4 |
| Site Coordinates* | 10 00 53.64N 76 21 29.88E, 10 00 54.72N 76 21 30.00E, 10 00 53.16N 76 21 30.30E, 10 00 55.26N 76 21 30.60E, 10 00 54.48N 76 21 31.56E, 10 00 54.30N 76 21 31.68E, 10 00 54.00N 76 21 32.52E |
| Site Elevation in mtrs AMSL as submitted by Applicant* | 20 M |
| Type Of Structure* | Building |

*As provided by applicant

Your site is located at a distance 16213 mts from ARP and lies in the grid T11 of the published CCZM of CIAL airport. The Permitted top elevation for this grid is 109 mts.

Since the requested top elevation 90.85 mts in AMSL is below CCZM permitted top elevation, the NOC for height clearance is not required from Airports Authority of India.

3. This assessment is subject to the terms and conditions as given below:

a. The site-elevation and site coordinates provided by the applicant are taken for calculation of the permissible top elevation for the proposed structure. If however, at any stage it is established that the actual data is different from the one provided by the applicant, this assessment will become invalid.

b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, this assessment shall be treated as null and void

c. Airport operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that assessment terms & conditions are complied with.

d. The assessment is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.



भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

e. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This assessment for height is to ensure the safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

f. Use of oil, electric or any other fuel which does not create smoke hazard for flight operations is obligatory, within 8 KM of the Aerodrome Reference Point.

g. This assessment has been issued w.r.t. the Civil Airports as notified in GSR 751(E). Applicant needs to seek separate NOC for Defence, if the site lies within jurisdiction of Defence Airport. Applicants also need to seek clearance from state Govt. as applicable, for sites which lies in the jurisdiction of unlicensed civil aerodrome as outlined in Rule 13 of GSR751 (E).

This assessment is system auto generated and thus does not require any signature

Designated Officer

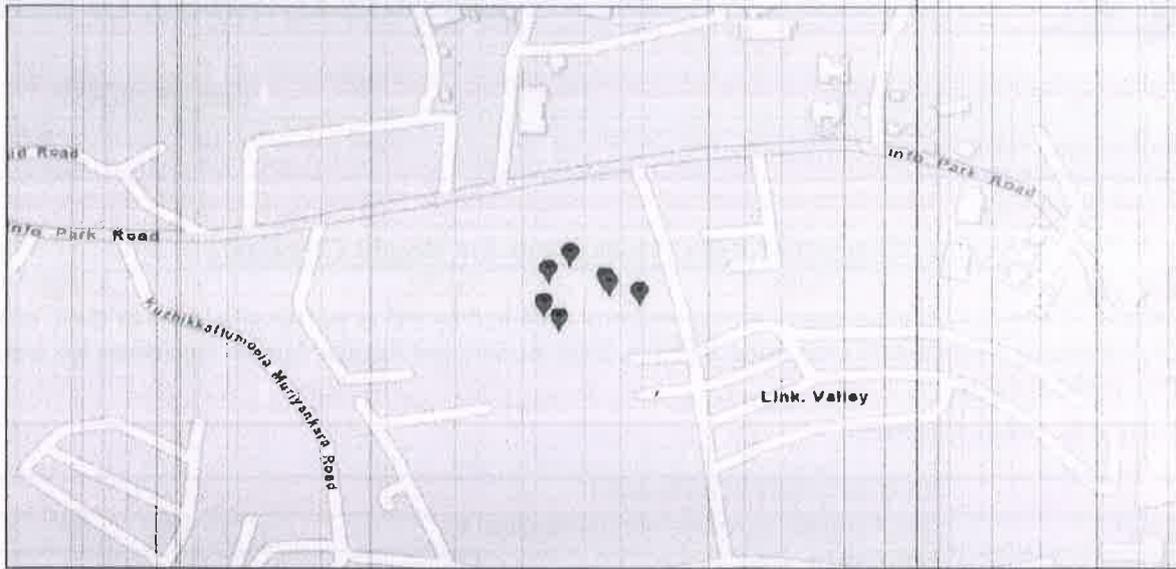
Region Name: SOUTH

Address: General Manager Airports
Authority of India, Regional
Headquarter, Southern Region,
Chennai Airport,
Chennai-600027 (Tamil Nadu)

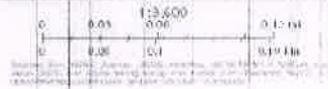
Email ID: vommm.noc@aai.aero

Contact No: 044-22560046

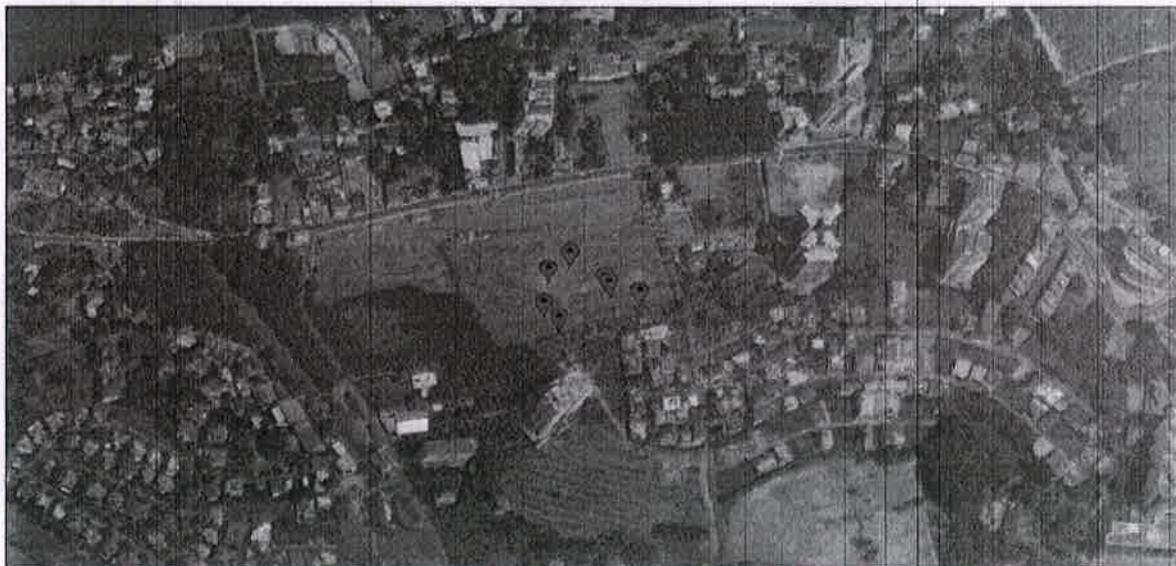
Street View



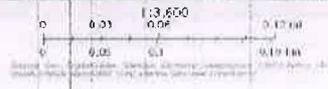
December 10, 2019



Satellite View



December 10, 2019





भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

Mr. Varghese .P. Ittoop, Mr. Geevarghese .V

Date: 18-12-2019

No. 9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O.,
Kochi - 682 030, Ernakulam

System Generated Auto Assessment for Height Clearance

1. Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR 751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations has assessed the site data filled by the applicant.

2. Assessment details for Height Clearance:

| | |
|--|---|
| NOC ID : | CIAL/SOUTH/B/121019/435451 |
| Applicant Name* | Mr. Varghese .P. Ittoop, Mr. Geevarghese .V |
| Site Address* | 671/1, 674/1, 675/4 |
| Site Coordinates* | 10 00 52.26N 76 21 29.82E, 10 00 52.62N 76 21 30.60E, 10 00 52.92N 76 21 30.60E, 10 00 51.36N 76 21 31.08E, 10 00 51.18N 76 21 31.38E, 10 00 52.80N 76 21 32.10E, 10 00 52.14N 76 21 32.22E |
| Site Elevation in mtrs AMSL as submitted by Applicant* | 15.85 M |
| Type Of Structure* | Building |

*As provided by applicant

Your site is located at a distance 16271 mts from ARP and lies in the grid T11 of the published CCZM of CIAL airport. The Permitted top elevation for this grid is 109 mts.

Since the requested top elevation 89.15 mts in AMSL is below CCZM permitted top elevation, the NOC for height clearance is not required from Airports Authority of India.

3. This assessment is subject to the terms and conditions as given below:

a. The site-elevation and site coordinates provided by the applicant are taken for calculation of the permissible top elevation for the proposed structure. If however, at any stage it is established that the actual data is different from the one provided by the applicant, this assessment will become invalid.

b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, this assessment shall be treated as null and void

c. Airport operator or his designated representative may visit the site (with prior coordination with applicant or owner) to ensure that assessment terms & conditions are complied with.

d. The assessment is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.

**भारतीय विमानपत्तन प्राधिकरण**
AIRPORTS AUTHORITY OF INDIA

e. The applicant is responsible to obtain all other statutory clearances from the concerned authorities including the approval of building plans. This assessment for height is to ensure the safe and regular aircraft operations and shall not be used as document for any other purpose/claim whatsoever, including ownership of land etc.

f. Use of oil, electric or any other fuel which does not create smoke hazard for flight operations is obligatory, within 8 KM of the Aerodrome Reference Point.

g. This assessment has been issued w.r.t. the Civil Airports as notified in GSR 751(E). Applicant needs to seek separate NOC for Defence, if the site lies within jurisdiction of Defence Airport. Applicants also need to seek clearance from state Govt. as applicable, for sites which lies in the jurisdiction of unlicensed civil aerodrome as outlined in Rule 13 of GSR751 (E).

This assessment is system auto generated and thus does not require any signature

Designated Officer

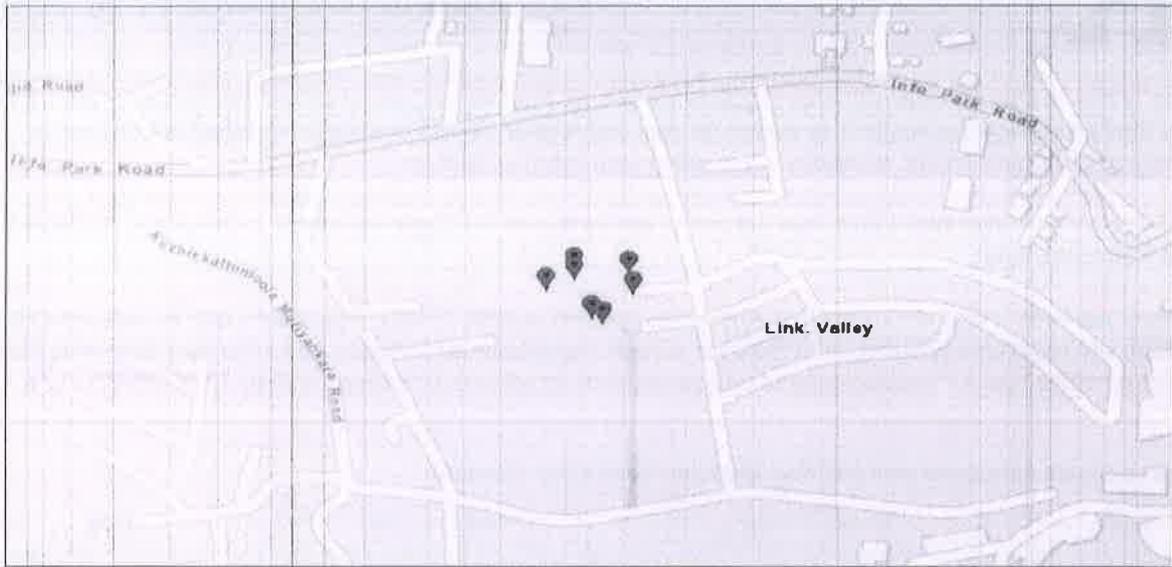
Region Name: SOUTH

Address: General Manager Airports
Authority of India; Regional
Headquarter, Southern Region,
Chennai Airport,
Chennai-600027 (Tamil Nadu)

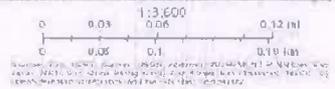
Email ID: vommm.noc@aai.aero

Contact No: 044-22560046

Street View



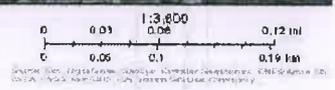
December 10, 2019



Satellite View



December 10, 2019





भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

Mr. Varghese .P. Ittoop, Mr. Geevarghese .V

Date: 18-12-2019

No. 9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O.,
Kochi - 682 030, Ernakulam

System Generated Auto Assessment for Height Clearance

1. Airports Authority of India (AAI) in pursuance of responsibility conferred by and as per the provisions of Govt. of India (Ministry of Civil Aviation) order GSR 751 (E) dated 30th Sep. 2015 for Safe and Regular Aircraft Operations has assessed the site data filled by the applicant.

2. Assessment details for Height Clearance:

| | |
|--|--|
| NOC ID : | CIAL/SOUTH/B/121019/435454 |
| Applicant Name* | Mr. Varghese .P. Ittoop, Mr. Geevarghese .V |
| Site Address* | 671/1, 674/1, 675/4 |
| Site Coordinates* | 10 00 48.06N 76 21 32.64E, 10 00 48.96N 76 21 32.70E, 10 00 47.70N 76 21 33.96E, 10 00 49.20N 76 21 34.26E |
| Site Elevation in mtrs AMSL as submitted by Applicant* | 20 M |
| Type Of Structure* | Building |

*As provided by applicant

Your site is located at a distance 16336 mts from ARP and lies in the grid T11 of the published CCZM of CIAL airport. The Permitted top elevation for this grid is 109 mts.

Since the requested top elevation 92.95 mts in AMSL is below CCZM permitted top elevation, the NOC for height clearance is not required from Airports Authority of India.

3. This assessment is subject to the terms and conditions as given below:

a. The site-elevation and site coordinates provided by the applicant are taken for calculation of the permissible top elevation for the proposed structure. If however, at any stage it is established that the actual data is different from the one provided by the applicant, this assessment will become invalid.

b. The Site coordinates as provided by the applicant in the NOC application has been plotted on the street view map and satellite map as shown in ANNEXURE. Applicant/Owner to ensure that the plotted coordinates corresponds to his/her site. In case of any discrepancy, this assessment shall be treated as null and void

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d. The assessment is further subject to the provisions of Section 9-A of the Indian Aircraft Act, 1934 and any notifications issued there under from time to time including the Aircraft (Demolition of Obstruction caused by Buildings and Trees etc.) Rules, 1994.



भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

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g. This assessment has been issued w.r.t. the Civil Airports as notified in GSR 751(E). Applicant needs to seek separate NOC for Defence, if the site lies within jurisdiction of Defence Airport. Applicants also need to seek clearance from state Govt. as applicable, for sites which lies in the jurisdiction of unlicensed civil aerodrome as outlined in Rule 13 of GSR751 (E).

This assessment is system auto generated and thus does not require any signature

Designated Officer

Region Name: SOUTH

Address: General Manager Airports
Authority of India, Regional
Headquarter, Southern Region,
Chennai Airport,
Chennai-600027 (Tamil Nadu)

Email ID: vomn.noc@aai.aero

Contact No: 044-22560046

Tele: 2872049

Reply should be addressed to
the Flag Officer Commanding-in-Chief

Headquarters
Southern Naval Command
Kochi - 682 004

Quoting: AO/1181/HC

21 Sep 2020

Mr Varghese.P.Itoop
Geevarghese.V.
No.9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O
Kochi-682030

**RENEWAL OF NOC FOR HEIGHT CLEARANCE FOR " HILL SIDE GATWAY
BLOCK- 5" BUILDING PROJECTED BY Mr VARGHESE P ITOOP & GEEVARGHESE,
V. SITUATED AT, KAKKANAD, KANAYANNUR, ERNAKULAM**

1. Refer to unnumbered letter dated 03 Feb 20 regarding Renewal of NOC for building of " HILL SIDE GATWAY-BLOCK 5" Project by Mr Varghese P ITOOP & Geevarghese V Situated at Kakkanad, kanayannur, Ernakulam.
2. The Indian Navy has no objection for the proposed construction at a distance of 12.20 Kms from Aerodrome Reference Point on a bearing of 050° and at the distance of 11.78 Kms from **Dumbell 17** on a bearing of 055° on the contour of **15.85 meter AMSL** upto a maximum height of **89.15 Mtrs Above Mean Sea Level (AMSL)** including **water tank, aeriels, lift-well, etc.** The proposed construction site falls in the **Outer Horizontal** surface. The Latitude and Longitude of the nearest point of site is **10°00'52.1"N 076°21'31.2"E.**
3. The building is to be marked by day and night during construction and on its completion as per ICAO Annexure 14 Chapter 6 so as to be clearly visible from air. Backup power supply arrangements are also to be made to ensure lighting during prolonged power failures. The details regarding the markings of building may also be obtained from the Senior Air Traffic Control Officer, INS Garuda, Naval Base, Kochi on Tel - 2873182.
4. No Objection Certificate is issued on the express understanding that the site elevation, height of structure including any super structure on top, relative position, distance and bearing from runway end as tendered are correct. If, at any stage, it is established that the said data as tendered by you is different from the one submitted and which could adversely affect aircraft operations, the structure in respect of which NOC has been issued shall have to be demolished at your own cost. The applicant is therefore advised to again verify the site/ground elevation and distance from runway end /ARP before commencement of the construction.
5. The issue of NOC is further subject to the provision of section (A) of the Indian Aircraft Act 1934, ATMC Circular 06/2017 and Gazette of India Notification G.S.R. 751 (E) dated 30 Sep 15 and any amendments issued there under from time to time under which applicant may be called upon by this Headquarters, Southern Naval Command to demolish in whole or part of the structure authorized by this NOC.

6. In addition to the above, you are also requested to ensure the following:-
- (a) No light or combination of lights, which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the airport and no reflecting surface which may cause glare/glint to the aircraft on final approach shall be installed at the site at any time during or after the construction.
 - (b) There should be no electromagnetic transmission of any nature that may cause interference to aircraft / Air Traffic control radiotelephony operation.
 - (c) Cleared structure be marked and lighted with secondary power supply in accordance with Chapter VI of Annex 14.
 - (d) Construction of helipad on top of the building, if planned, is to be commenced only after obtaining separate permission for the same.
7. This certificate is valid for a period of **Five Years** from the date of issue. If the construction does not completed within five years of issue or is found to be in deviation from the original proposal, the NOC shall be deemed null and void. If it is envisaged that the building would take more than five years for completion, you are required to obtain a fresh NOC from this Headquarters prior to expiry of this NOC.
8. The building **Completion Report along with Occupancy Certificate** from Corporation is to be rendered to this Headquarters with a copy to the Commanding Officer INS Garuda, Naval Base, Kochi.

(Wingston Mathews T)
Captain
Command Aviation Officer II
for Flag Officer Commanding-in-Chief

Copy to: -

The Chief of the Naval Staff
(DNAS)
Integrated Headquarters
Ministry of Defence (Navy)
'A' Block Hutments, Dalhousie Road
New Delhi - 110011

The Secretary,
Kochi Municipal Corporation
Near Boat Jetty, Park Avenue Road
Ernakulam, Kochi-680011

The Commanding Officer
INS Garuda
Naval Base Kochi-682004

Tele: 2872049

Reply should be addressed to
the Flag Officer Commanding-in-Chief

Headquarters
Southern Naval Command
Kochi - 682 004

Quoting: AO/1186/HIC

21 Sep 2020

Mr Varghese.P.Itoop
Geevarghese.V.
No.9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O
Kochi-682030

**RENEWAL OF NOC FOR HEIGHT CLEARANCE FOR " HILL SIDE GATWAY
BLOCK- 7" BUILDING PROJECTED BY Mr VARGHESE P ITOOP & GEEVARGHESE.
V. SITUATED AT, KAKKANAD, KANAYANNUR, ERNAKULAM**

1. Refer to unnumbered letter dated 03 Feb 20 regarding Renewal of NOC for building of " HILL SIDE GATWAY BLOCK-7" Project by Mr Varghese P ITOOP & Geevarghese V Situated at Kakkanad, kanayannur, Ernakulam.
2. The Indian Navy has no objection for the proposed construction at a distance of **12.17 Kms** from Aerodrome Reference Point on a bearing of **051°** and at the distance of **11.76 Kms** from **Dumbell 17** on a bearing of **056°** on the contour of **20.0 meter AMSL** upto a maximum height of **92.95 Mtrs Above Mean Sea Level (AMSL)** including **water tank, aeriels, lift-well, etc.** The proposed construction site falls in the **Outer Horizontal surface.** The Latitude and Longitude of the nearest point of site is **10°00'48.5"N 076°21'32.8"E.**
3. The building is to be marked by day and night during construction and on its completion as per ICAO Annexure 14 Chapter 6 so as to be clearly visible from air. Backup power supply arrangements are also to be made to ensure lighting during prolonged power failures. The details regarding the markings of building may also be obtained from the Senior Air Traffic Control Officer, INS Garuda, Naval Base, Kochi on Tel - 2873182.
4. No Objection Certificate is issued on the express understanding that the site elevation, height of structure including any super structure on top, relative position, distance and bearing from runway end as tendered are correct. If, at any stage, it is established that the said data as tendered by you is different from the one submitted and which could adversely affect aircraft operations, the structure in respect of which NOC has been issued shall have to be demolished at your own cost. The applicant is therefore advised to again verify the site/ground elevation and distance from runway end /ARP before commencement of the construction.
5. The issue of NOC is further subject to the provision of section (A) of the Indian Aircraft Act 1934, ATMC Circular 06/2017 and Gazette of India Notification G.S.R. 751 (E) dated 30 Sep 15 and any amendments issued there under from time to time under which applicant may be called upon by this Headquarters, Southern Naval Command to demolish in whole or part of the structure authorized by this NOC.

6. In addition to the above, you are also requested to ensure the following:-
- (a) No light or combination of lights, which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the airport and no reflecting surface which may cause glare/glint to the aircraft on final approach shall be installed at the site at any time during or after the construction.
 - (b) There should be no electromagnetic transmission of any nature that may cause interference to aircraft / Air Traffic control radiotelephony operation.
 - (c) Cleared structure be marked and lighted with secondary power supply in accordance with Chapter VI of Annex 14.
 - (d) Construction of helipad on top of the building, if planned, is to be commenced only after obtaining separate permission for the same.
7. This certificate is valid for a period of **Five Years** from the date of issue. If the construction does not completed within five years of issue or is found to be in deviation from the original proposal, the NOC shall be deemed null and void. If it is envisaged that the building would take more than five years for completion, you are required to obtain a fresh NOC from this Headquarters prior to expiry of this NOC.
8. The building **Completion Report along with Occupancy Certificate** from Corporation is to be rendered to this Headquarters with a copy to the Commanding Officer INS Garuda, Naval Base, Kochi.

(Wingston Mathews T)
Captain
Command Aviation Officer II
for Flag Officer Commanding-In-Chief

Copy to: -

The Chief of the Naval Staff
(DNAS)
Integrated Headquarters
Ministry of Defence (Navy)
'A' Block Hutments, Dalhousie Road
New Delhi - 110011

The Secretary,
Kochi Municipal Corporation
Near Boat Jetty, Park Avenue Road
Ernakulam, Kochi-680011

The Commanding Officer
INS Garuda
Naval Base Kochi-682004

Tele: 2872049

- 114 -

5

EXHIBIT-R6(m)/94

Reply should be addressed to
the Flag Officer Commanding-in-Chief

Headquarters
Southern Naval Command
Kochi - 682 004

Quoting: AO/1182/HC

21 Sep 2020

Mr Varghese.P.Itoop
Geevarghese V.
No.9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O
Kochi-682030

**RENEWAL OF NOC FOR HEIGHT CLEARANCE FOR " HILL SIDE GATWAY
BLOCK-1" BUILDING PROJECTED BY Mr VARGHESE P ITOOP & GEEVARGHESE.
V. SITUATED AT, KAKKANAD, KANAYANNUR, ERNAKULAM**

1. Refer to unnumbered letter dated 03 Feb 20 regarding Renewal of NOC for building of " HILL SIDE GATWAY BLOCK-1 " Project by Mr Varghese P ITOOP & Geevarghese V Situated at Kakkanad, kanayannur, Ernakulam.
2. The Indian Navy has no objection for the proposed construction at a distance of 12.19 Kms from Aerodrome Reference Point on a bearing of 049° and at the distance of 11.76 Kms from Dumbell 17 on a bearing of 055° on the contour of 31.0 meter AMSL upto a maximum height of 72.75 Mtrs Above Mean Sea Level (AMSL) including water tank, aerials, lift-well, etc. The proposed construction site falls in the Outer Horizontal surface. The Latitude and Longitude of the nearest point of site is 10°00'55.7"N 076°21'27.7"E.
3. The building is to be marked by day and night during construction and on its completion as per ICAO Annexure 14 Chapter 6 so as to be clearly visible from air. Backup power supply arrangements are also to be made to ensure lighting during prolonged power failures. The details regarding the markings of building may also be obtained from the Senior Air Traffic Control Officer, INS Garuda, Naval Base, Kochi on Tol - 2873182.
4. No Objection Certificate is issued on the express understanding that the site elevation, height of structure including any super structure on top, relative position, distance and bearing from runway end as tendered are correct. If, at any stage, it is established that the said data as tendered by you is different from the one submitted and which could adversely affect aircraft operations, the structure in respect of which NOC has been issued shall have to be demolished at your own cost. The applicant is therefore advised to again verify the site/ground elevation and distance from runway end /ARP before commencement of the construction.
5. The issue of NOC is further subject to the provision of section (A) of the Indian Aircraft Act 1934, ATMC Circular 06/2017 and Gazette of India Notification G.S.R. 751 (E) dated 30 Sep 15 and any amendments issued there under from time to time under which applicant may be called upon by this Headquarters, Southern Naval Command to demolish in whole or part of the structure authorized by this NOC.

6. In addition to the above, you are also requested to ensure the following:-

(a) No light or combination of lights, which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the airport and no reflecting surface which may cause glare/glint to the aircraft on final approach shall be installed at the site at any time during or after the construction.

(b) There should be no electromagnetic transmission of any nature that may cause interference to aircraft / Air Traffic control radiotelephony operation.

(c) Cleared structure be marked and lighted with secondary power supply in accordance with Chapter VI of Annex 14.

(d) Construction of helipad on top of the building, if planned, is to be commenced only after obtaining separate permission for the same.

7. This certificate is valid for a period of **Five Years** from the date of issue. If the construction does not completed within five years of issue or is found to be in deviation from the original proposal, the NOC shall be deemed null and void. If it is envisaged that the building would take more than five years for completion, you are required to obtain a fresh NOC from this Headquarters prior to expiry of this NOC.

8. The building **Completion Report along with Occupancy Certificate** from Corporation is to be rendered to this Headquarters with a copy to the Commanding Officer INS Garuda, Naval Base, Kochi.

(Wingston Mathews T)
Captain
Command Aviation Officer II
for Flag Officer Commanding-in-Chief

Copy to: -

The Chief of the Naval Staff
(DNAS)
Integrated Headquarters
Ministry of Defence (Navy)
'A' Block Hutments, Dalhousie Road
New Delhi - 110011

The Secretary,
Kochi Municipal Corporation
Near Boat Jetty, Park Avenue Road
Ernakulam, Kochi-680011

The Commanding Officer
INS Garuda
Naval Base Kochi-682004

Tele: 2872049

Reply should be addressed to
the Flag Officer Commanding-in-Chief

Headquarters
Southern Naval Command
Kochi - 682 004

Quoting: AO/1183/HC

21 Sep 2020

Mr Varghese.P.Itoop
Geevarghese.V.
No.9/645, Thrikkakara, Palal
Kalappurayil, Kusumagiri P.O
Kochi-682030

**RENEWAL OF NOC FOR HEIGHT CLEARANCE FOR " HILL SIDE GATEWAY
BLOCK- 3" BUILDING PROJECTED BY MR. VARGHESE P ITOOP &
GEEVARGHESE. V. SITUATED AT, KAKKANAD, KANAYANNUR, ERNAKULAM**

1. Refer to unnumbered letter dated 03 Feb 20 regarding Renewal of NOC for building of "HILL SIDE GATEWAY BLOCK-3" Project by Mr Varghese P ITOOP & Geevarghese V Situated at Kakkanad, kanayannur, Ernakulam.
2. The Indian Navy has no objection for the proposed construction at a distance of 12.28 Kms from Aerodrome Reference Point on a bearing of 050° and at the distance of 11.86 Kms from Dumbell 17 on a bearing of 055° on the contour of 22.0 meter AMSL upto a maximum height of 92.85 Mtrs Above Mean Sea Level (AMSL) including water tank, aeriels, lift-well, etc. The proposed construction site falls in the Outer Horizontal surface. The Latitude and Longitude of the nearest point of site is 10°00'55.2"N 076°21'32.3"E.
3. The building is to be marked by day and night during construction and on its completion as per ICAO Annexure 14 Chapter 6 so as to be clearly visible from air. Backup power supply arrangements are also to be made to ensure lighting during prolonged power failures. The details regarding the markings of building may also be obtained from the Senior Air Traffic Control Officer, INS Garuda, Naval Base, Kochi on Tel - 2873182.
4. No Objection Certificate is issued on the express understanding that the site elevation, height of structure including any super structure on top, relative position, distance and bearing from runway end as tendered are correct. If, at any stage, it is established that the said data as tendered by you is different from the one submitted and which could adversely affect aircraft operations, the structure in respect of which NOC has been issued shall have to be demolished at your own cost. The applicant is therefore advised to again verify the site/ground elevation and distance from runway end /ARP before commencement of the construction.
5. The issue of NOC is further subject to the provision of section (A) of the Indian Aircraft Act 1934, ATMC Circular 06/2017 and Gazette of India Notification G.S.R. 751 (E) dated 30 Sep 15 and any amendments issued there under from time to time under which applicant may be called upon by this Headquarters, Southern Naval Command to demolish in whole or part of the structure authorized by this NOC.

6. In addition to the above, you are also requested to ensure the following:-

(a) No light or combination of lights, which by reason of its intensity, configuration or colour may cause confusion with the aeronautical ground lights of the airport and no reflecting surface which may cause glare/glint to the aircraft on final approach shall be installed at the site at any time during or after the construction.

(b) There should be no electromagnetic transmission of any nature that may cause interference to aircraft / Air Traffic control radiotelephony operation.

(c) Cleared structure be marked and lighted with secondary power supply in accordance with Chapter VI of Annex 14.

(d) Construction of helipad on top of the building is to be commenced only after obtaining separate permission for the same from DGCA.

7. This certificate is valid for a period of **Five Years** from the date of issue. If the construction does not completed within five years of issue or is found to be in deviation from the original proposal, the NOC shall be deemed null and void. If it is envisaged that the building would take more than five years for completion, you are required to obtain a fresh NOC from this Headquarters prior to expiry of this NOC.

8. The building **Completion Report along with Occupancy Certificate** from Corporation is to be rendered to this Headquarters with a copy to the Commanding Officer INS Garuda, Naval Base, Kochi.


(Wingston Mathews T)
Captain
Command Aviation Officer II
for Flag Officer Commanding-in-Chief

Copy to: -

The Chief of the Naval Staff
(DNAS)
Integrated Headquarters
Ministry of Defence (Navy)
'A' Block Hutments, Dalhousie Road
New Delhi - 110011

The Secretary,
Kochi Municipal Corporation
Near Boat Jetty, Park Avenue Road
Ernakulam, Kochi-680011

The Commanding Officer
INS Garuda
Naval Base Kochi-682004

Annexure 8

Copy of Newspaper
Advertisement

Annexure 9

Photograph of Metallic Board
with EC Details at Project Site

Photograph of Metallic Board with EC Details at Project Site

| PRESTIGE HILLSIDE GATEWAY | |
|--|---|
| INFO PARK ROAD, KUSUMAGIRI PO, KAKKANAD, 682030 | |
| Name of the Project Proponent | PRESTIGE ESTATES PROJECTS LTD |
| Survey no. | 671/1,674/1,675/1 |
| Village | Kakkanad |
| Municipality | Thrikkakara |
| Taluk | Kanayanoor |
| District | Ernakulam |
| Plot Area | 5.1057 Hectares |
| Built up Area | 209264.09Sqm |
| Building Type | Residential cum Commercial Project |
| Environmental Clearance (EC) No | 588/SEIAA/EC3/4504/2014 |
| Category | B |
| Name of EC Issuing Authority | State Environment Impact Assessment Authority (SEIAA), Kerala |
| Date of EC Issued | 30.01.2017 |
| Validity Period of EC | 7 Years |
| Date of Validity of EC | 30.01.2024 |

Annexure 10

Environmental Monitoring Test Results

123-005



ENVIRODESIGNS
ECO LABS
(Food Quality / Water / Environmental Testing Lab)



ISO 9001:2015, ISO 45001:2018 Certified organisation
Approved 'A' grade Lab by Kerala State Pollution Control Board
Accredited Lab by NABL as per ISO 17025:2017 (Cert No. TC-7114)
Recognised Lab by Ministry of Environment, Forests & Climate Change (Govt. of India) as per E (P) Act 1986

TEST REPORT

Page 1 of 1

Report No. : EEL/LR/23/0024184/611
Issue Date : July 25, 2023

Issued To:
M/s. ULTRA TECH
Environmental Consultancy and Laboratory
No.199, First Floor, Door No. 55/1308- B
Girinagar, Near Community Hall, Club Road
Kadavanthra, Kochi-682020.

Customer ref. : Email dt. 17.07.2023
Project Name: Residential cum Commercial Building Project 'Prestige Hillside Gateway'
Location: Kakkanad Village & Kanayanoor Taluk, Ernakulam District.
Sample receipt form Ref. No. : SRF/W/07/611 dt. 18.07.2023
Sampling done by: Customer

Sample Particulars: Water sample

Sample receiving date : July 18, 2023
Analysis starting date : July 18, 2023
Quantity of sample received: 1L x 1
Packaging details : Pet bottle
Location coordinates : 10°0'52.80" N 76°21'33.20" E
Physical appearance of the sample: Clear liquid
Tests required: For the parameters listed below, as per Drinking water specification IS 10500:2012
Lab identification code: W/07/611
Analysis completion date: July 24, 2023
Description of sample by the customer: Water sample
(Open well, Location : Tower- 3, Level- 5)

SAMPLE TESTED AS RECEIVED

| Sl. No. | Parameters | Unit | Method | Result | Requirement (Acceptable limit) |
|---------|-------------------------------------|-----------------|--------------------------------|-----------|--------------------------------|
| 1. | pH at 25°C | --- | Cl.2 of IS 3025 (Pt 11):1983 | 7.3 | 6.5-8.5 |
| 2. | Odour | --- | IS 3025 (Pt 5): 2018 | Agreeable | Agreeable |
| 3. | Colour | Hazen Units,max | Cl. 2 of IS 3025 (Pt 4):2021 | 3.0 | 5.0 |
| 4. | Turbidity | NTU,max | IS 3025 (Pt 10):1984 | 0.60 | 1.0 |
| 5. | Total Dissolved Solids | mg/l,max | IS 3025(Pt 16):1984 | 66 | 500 |
| 6. | Total Hardness as CaCO ₃ | mg/l,max | Cl. 5 of IS 3025 (Pt 21):2009 | 30 | 200 |
| 7. | Chloride as Cl | mg/l,max | Cl. 2 of IS 3025(Pt 32):1988 | 16.11 | 250 |
| 8. | Sulphate as SO ₄ | mg/l,max | Cl. 4 of IS 3025(Pt 24):1986 | 2.02 | 200 |
| 9. | Alkalinity as CaCO ₃ | mg/l,max | Cl. 8.1 of IS 3025(Pt 23):1986 | 32.64 | 200 |
| 10. | Iron as Fe | mg/l,max | Cl. 6 of IS 3025 (Pt 53):2003 | 0.04 | 1.0 |
| 11. | Calcium as Ca | mg/l,max | Cl. 5 of IS 3025(Pt 40):1991 | 8.82 | 75 |
| 12. | Magnesium as Mg | mg/l,max | Cl. 6 of IS 3025(Pt 46):1994 | 1.95 | 30 |

| Sl. No. | Parameters | Method | Result | Requirement |
|---------|--|----------------|--------|---|
| 1. | Total coliform bacteria/100ml | IS 15185 :2016 | Absent | Shall not be detectable in any 100ml sample |
| 2. | E.coli or thermotolerant coliform bacteria/100ml | IS 15185 :2016 | Absent | Shall not be detectable in any 100ml sample |

Susan Abraham
Technical Manager
Authorised Signatory
Envirodesigns Eco Labs

....End of Report....

Jesty M. T.
Dy.Tech. Manager-Microbiology
Authorised Signatory
Envirodesigns Eco Labs

* This test report shall not be reproduced except in full, without the written permission of the laboratory. The liability of the laboratory is to the extent of the testing charges received. * The above results are related only to the sample (s) submitted for testing and should not be used for advertisement, litigation etc. * The sample will be disposed after 15 days from the date of issue of test report.



TC-7114



ISO 9001:2015, ISO 45001:2018 Certified organisation
 Approved 'A' grade Lab by Kerala State Pollution Control Board
 Accredited Lab by NABL as per ISO 17025:2017 (Cert No: TC-7114)
 Recognised Lab by Ministry of Environment, Forests & Climate Change (Govt. of India) as per E (P) Act 1986

AMBIENT AIR MONITORING REPORT

Page 1 of 1

Report No. : EEL/LR/23/0024/85/612
 Issue Date : July 25, 2023

Issued To:
 M/s. ULTRA TECH
 Environmental Consultancy and Laboratory
 No.199, First Floor, Door No. 55/1308- B
 Girinagar, Near Community Hall, Club Road
 Kadavanthra, Kochi-682020.

Customer ref. : Email dt. 17.07.2023
 Project Name: Residential cum Commercial Building Project 'Prestige Hillside Gateway'
 Location: Kakkanad Village & Kanayanoor Taluk, Ernakulam District.
 Sample receipt form Ref. No. : SRF/A/07/612 dt. 19.07.2023
 Sampling done by: Lab field technicians

Sample Particulars: Ambient Air sample

Date of monitoring : July 18, 2023 to July 19, 2023
 Location of monitoring : Ambient Air Monitoring near 6th Tower Drop off Plaza
 Location coordinates : 10°0'48.66" N 76°21 '32.65" E
 Sampling method : Monitoring Protocol No. EEL/ENV/MP/01
 Location of sampler : 3.2 m above ground level
 Sample receiving date : July 19, 2023
 Analysis starting date : July 20, 2023
 Lab identification code: A/07/612
 Analysis completion date: July 22, 2023
 Tests required: For the parameters listed below, as per CPCB guidelines

SAMPLE TESTED AS RECEIVED

| Sl. No. | Parameters | Unit | Method | Result | Limit (max)* |
|---------|---|-------------------|------------------------|--------|--------------|
| 1. | Particulate matter(Size less than 10µm)or PM ₁₀ | µg/m ³ | IS 5182(Pt 23):2006 | 48.72 | 100 |
| 2. | Particulate matter (Size less than 2.5µm)or PM _{2.5} | µg/m ³ | CPCB guidelines 2011 | 17.25 | 60 |
| 3. | Sulphur dioxide | µg/m ³ | IS: 5182 (Pt 2):2001 | 8.76 | 80 |
| 4. | Nitrogen dioxide | µg/m ³ | IS: 5182 (Pt 6): 2006 | 6.52 | 80 |
| 5. | Carbon Monoxide (8hrs) | mg/m ³ | IS: 5182 (Pt 10): 1999 | 0.50 | 2.0 |

* Limit applicable for Industrial, Residential, Rural and other Areas as per National Ambient Air Quality Standards 2009.

Weather and Meteorological Data

Weather condition: Partly cloudy

| Meteorological Parameters | Max | Min |
|---------------------------|-----|-----|
| Temperature (°C) | 28 | 24 |
| Humidity (%) | 91 | 70 |

Instruments used for Monitoring

1. Respirable Dust Sampler (RDS), Make: Envirotech Instruments Pvt. Ltd., ID No.: EEL/RDS/07
2. Fine Particulate Sampler (FPS), Make : Envirotech, Model: APM 550, ID No.: EEL/FPS/07
3. CO ANALYZER, Make: Endec Engineers, Model :IR-50, ID NO.:EEL/COA/02

....End of Report....


 Susan Abraham
 Technical Manager
 Authorised Signatory
 Envirodesigns Eco Labs



* This test report shall not be reproduced except in full, without the written permission of the laboratory. * The liability of the laboratory is to the extent of the testing charges received. * The above results are related only to the sample (s) submitted for testing and should not be used for advertisement, litigation etc. * The sample will be disposed after 15 days from the date of issue of test report.

- 125-

EXHIBIT-R6(m)/105

ENVIRODESIGNS

ECO LABS

(Food Quality / Water / Environmental Testing Lab)



ISO 9001:2015, ISO 45001:2018 Certified organisation
Approved 'A' grade Lab by Kerala State Pollution Control Board
Accredited Lab by NABL as per ISO-17025:2017 (Cert No. TC-7114)
Recognised Lab by Ministry of Environment, Forests & Climate Change (Govt. of India) as per E (P) Act 1986

NOISE LEVEL MONITORING REPORT

Page 1 of 2

Report No. : EEL/LR/23/0024186/613
Issue Date : July 25, 2023

Issued To:
M/s. ULTRA TECH
Environmental Consultancy and Laboratory
No.199, First Floor, Door No. 55/1308- B
Girinagar, Near Community Hall, Club Road
Kadavanthra, Kochi-682020.

Customer ref. : Email dt. 17.07.2023
Project Name: Residential cum Commercial Building Project 'Prestige Hillside Gateway'
Location: Kakkanad Village & Kanayanoor Taluk, Ernakulam District.
Sample receipt form Ref. No. : SRF/N/07/613 dt. 19.07.2023
Monitoring done by: Lab field technicians

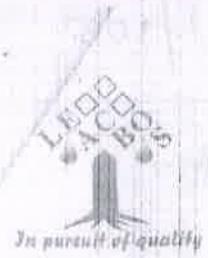
Sample Particulars: Noise Level Monitoring

Date of monitoring : July 18, 2023 to July 19, 2023
Source of monitoring : Ambient Noise Level monitoring near 6th Tower Drop off Plaza
Location coordinates : 10°0'48.36" N 76°21 '32.72" E
Sampling method : Monitoring Protocol No. EEL/ENV/MP/01
Lab identification code : N/07/613
Method Used : IS 9989:1981

Presentation of Results

| Sl. No. | Time of Monitoring(Hrs) * | Value Reported in dB (A) L _{eq} |
|---------|---------------------------|--|
| 1. | 12.00 – 13.00 | 51.7 |
| 2. | 13.00 – 14.00 | 53.2 |
| 3. | 14.00 – 15.00 | 55.2 |
| 4. | 15.00 – 16.00 | 54.6 |
| 5. | 16.00 – 17.00 | 50.6 |
| 6. | 17.00 – 18.00 | 51.9 |
| 7. | 18.00 – 19.00 | 45.1 |
| 8. | 19.00 – 20.00 | 44.7 |
| 9. | 20.00 – 21.00 | 40.2 |
| 10. | 21.00 – 22.00 | 38.4 |
| 11. | 22.00 – 23.00 | 37.2 |
| 12. | 23.00 – 00.00 | 35.8 |
| 13. | 00.00 – 01.00 | 34.1 |
| 14. | 01.00 – 02.00 | 33.5 |
| 15. | 02.00 – 03.00 | 32.3 |
| 16. | 03.00 – 04.00 | 32.9 |
| 17. | 04.00 – 05.00 | 33.5 |

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EXHIBIT-R 6(m) / 106

ENVIRODESIGNS
ECO LABS
(Food Quality / Water / Environmental Testing Lab)



ISO 9001:2015, ISO 45001:2018 Certified organisation
Approved 'A' grade Lab by Kerala State Pollution Control Board
Accredited Lab by NABL as per ISO 17025:2017 (Cert No: TC-7114)
Recognised Lab by Ministry of Environment, Forests & Climate Change (Govt. of India) as per E (P) Act 1986

Report No. : EEL/LR/23/0024186/613

| Sl. No. | Time of Monitoring(Hrs) | Value Reported in dB (A) L_{eq} |
|---------|-------------------------|-----------------------------------|
| 18. | 05.00 - 06.00 | 35.6 |
| 19. | 06.00 - 07.00 | 36.4 |
| 20. | 07.00 - 08.00 | 38.6 |
| 21. | 08.00 - 09.00 | 42.8 |
| 22. | 09.00 - 10.00 | 50.1 |
| 23. | 10.00 - 11.00 | 52.3 |
| 24. | 11.00 - 12.00 | 51.5 |

| Sl. No. | Location of Monitoring | Value Reported in dB (A) L_{eq} | |
|---------|--|-----------------------------------|------------|
| | | Day time | Night time |
| 1. | Ambient Noise Level monitoring near 6 th Tower Drop off Plaza | 47.3 | 34.4 |

| LIMIT AS PER NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000 | | | | |
|---|-----------------|-----------------|------------------|--------------|
| | Industrial Area | Commercial Area | Residential Area | Silence Zone |
| Day Time | 75 | 65 | 55 | 50 |
| Night Time | 70 | 55 | 45 | 40 |

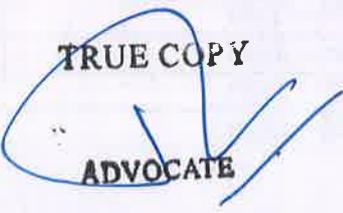
Note: Day time means - 6.00 AM to 10.00 PM Night time means - 10.00 PM to 6.00 AM

Instrument used for Monitoring

Name of Instrument : Sound Level Meter, Make: Cygnet, Model: 2511, ID No. : EEL/SLM/02

....End of Report....


Susan Abraham
Technical Manager
Authorised Signatory
Envirodesigns Eco Labs

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* This test report shall not be reproduced except in full, without the written permission of the laboratory. * The liability of the laboratory is to the extent of the testing charges received. * The above results are related only to the sample (s) submitted for testing and should not be used for advertisement, litigation etc. * The sample will be disposed after 15 days from the date of issue of test report.



Kakkana
Kera

30-Sep-2023 2:31:08 pm

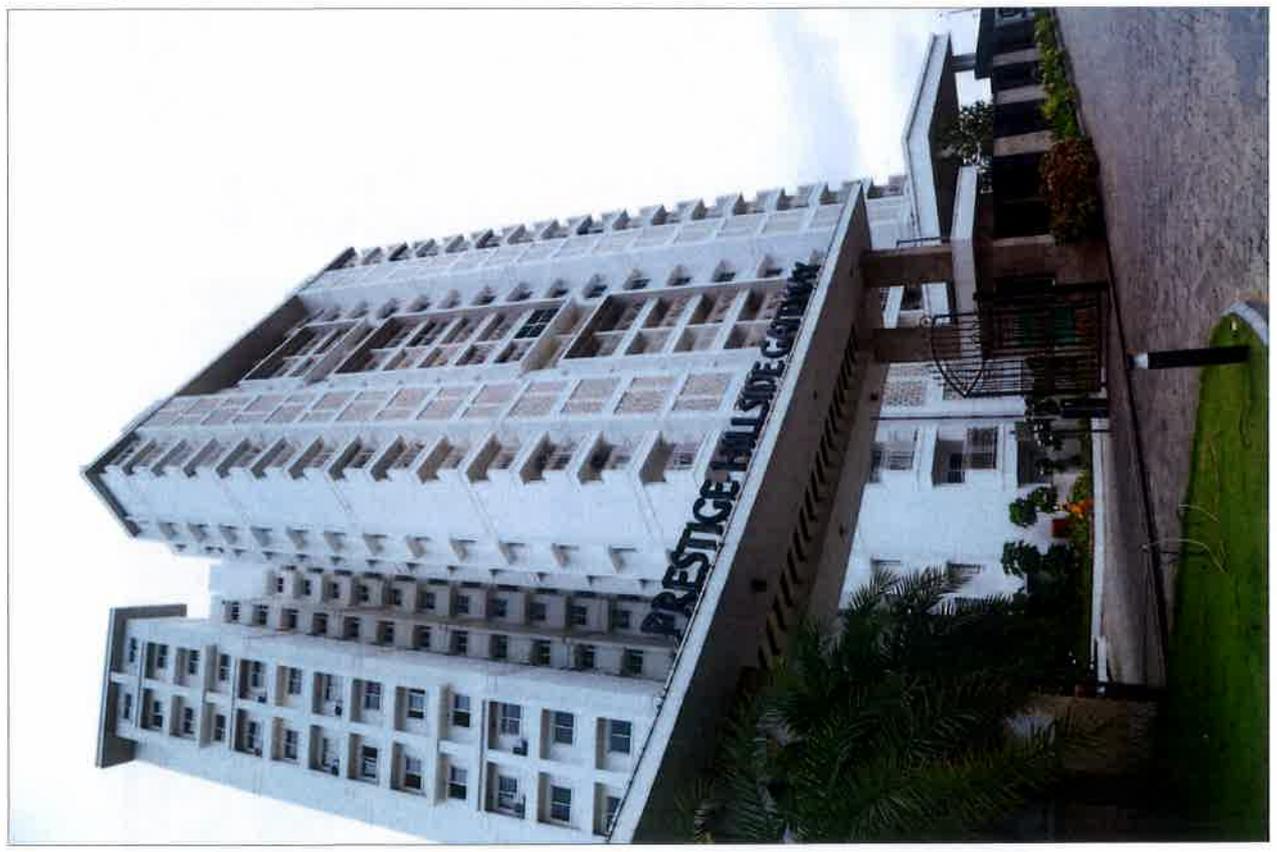
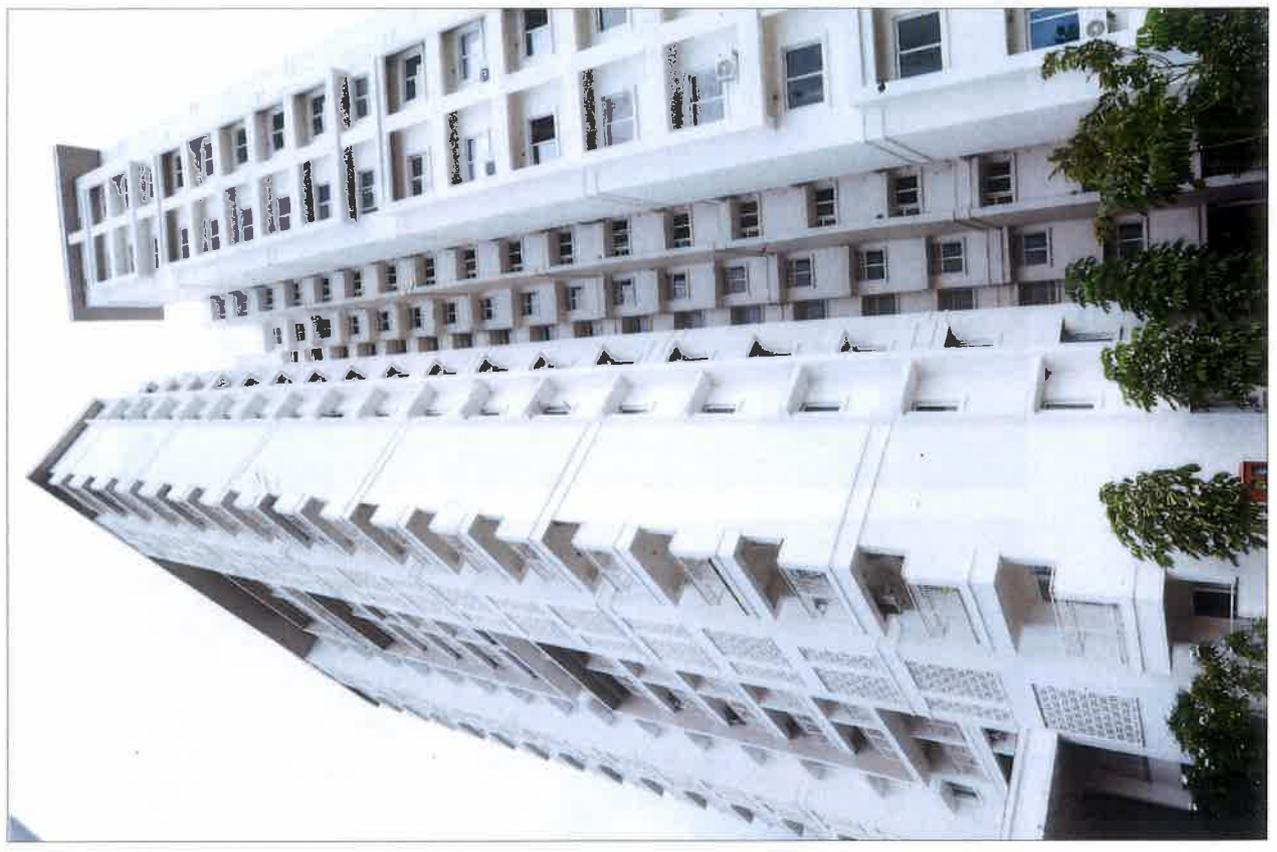
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Prestige Hillside Gateway



Tower - 1



Tower - 4



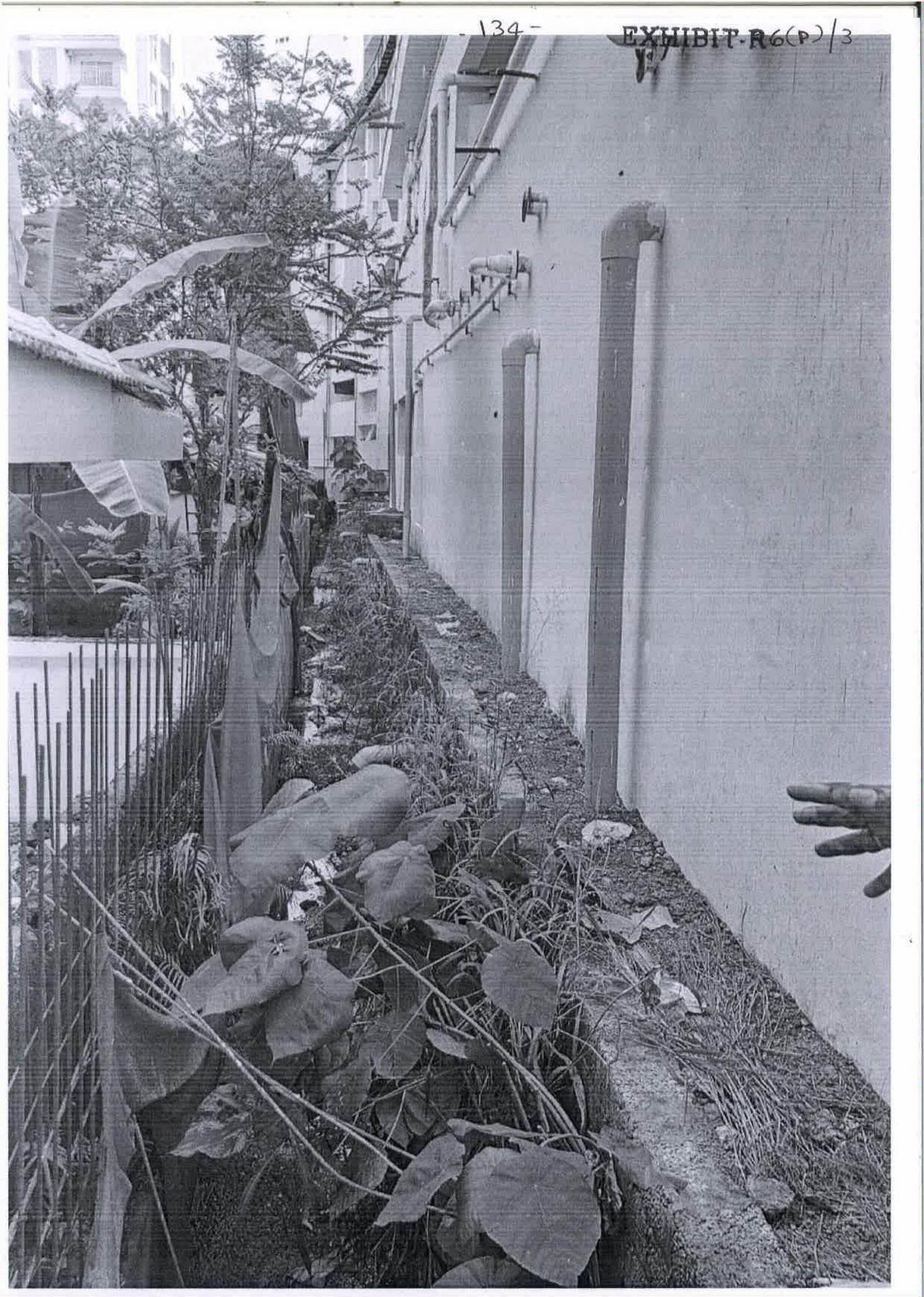
Parking Area



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SEWAGE TREATMENT PLANT
- 280 KLD (SBR)

Sewage Treatment
Plant -1 (280 KLD)



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